

IN THE HON'BLE NATIONAL GREEN TRIBUNAL PRINCIPAL BENCH, NEW DELHI.

O.A. No. 57 of 2021

IN THE MATTER OF:

Amandeep

...Applicant

Versus

State of Himachal Pradesh

...Respondent

INDEX

Sr. No.	Particulars	Pages
1.	SUBMISSION OF ACTION TAKEN REPORT BY WAY OF AFFIDAVIT IN COMPLIANCE TO THE ORDER DATED 13.08.2021 PASSED BY THE HON'BLE NATIONAL GREEN TRIBUNAL, PRINCIPAL BENCH, NEW DELHI IN O.A. NO. 57 OF 2021 ON BEHALF OF THE CHIEF SECRETARY TO THE GOVERNMENT OF HIMACHAL PRADESH	1 – 9
2.	Annexure-A1 A copy of Notification dated 30.07.2021	10 – 11
3.	Annexure-A2 A copy of Report	12 – 73
4.	Annexure-A3 A copy of letter dated 24.07.2021	74
5.	Annexure-A4 A copy of Notification dated 03.08.2021	75 - 76
6.	Annexure-A5 A copy of D.O. letter dated 19.07.2021	77 – 78
7.	Annexure-A6 A copy of Order dated 27.08.2021	79 – 81
8.	Annexure-A7 A copy of letter dated 16.08.2021	82 – 84
9.	Annexure-A8 A copy of letter dated 28.06.2021	85
10.	Annexure-A9 A copy of letter dated 23.08.2021	86
11.	Annexure-A10 A copy of Standard Operating Procedure (SoP) issued by the Department.	87 – 88
12.	Annexure-A11 Copies of letter dated 24.05.2021, 31.05.2021, 26.07.2021 & 13.09.2021	89 - 97
13.	Annexure-A12 A copy of letter dated 21.09.2021	98 – 101

Place: Shimla

Date: 8.11.21.

Through

Deponent

Chief Secretary to the
Govt. of Himachal Pradesh

Advocate General
Himachal Pradesh

IN THE HON'BLE NATIONAL GREEN TRIBUNAL PRINCIPAL BENCH, NEW DELHI.

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SUBMISSION OF ACTION TAKEN REPORT BY WAY OF AFFIDAVIT IN COMPLIANCE TO THE ORDER DATED 13.08.2021 PASSED BY THE HON'BLE NATIONAL GREEN TRIBUNAL, PRINCIPAL BENCH, NEW DELHI IN O.A NO. 57 OF 2021 ON BEHALF OF THE CHIEF SECRETARY TO THE GOVERNMENT OF HIMACHAL PRADESH

MAY IT PLEASE YOUR LORDSHIPS:

I, Ram Subhag Singh, S/o Late Shri Kuldip Singh, age 58, R/o Kothi No. 1, Brockhurst, Chhota Shimla, Himachal Pradesh, occupation Government service and presently posted as Chief Secretary to the Government of Himachal Pradesh, Shimla do hereby solemnly affirm and declare as under:

1. That it is humbly submitted that the above mentioned Original Application came up for hearing on 30.07.2021 before this Hon'ble Tribunal and on the said date, the Hon'ble Tribunal was pleased to pass the directions as under: -

"10. Accordingly, we direct the Chief Secretary and D.G.P., Himachal Pradesh to hold their inhouse brainstorming on the subject with all concerned departments/ authorities and set their house in order to uphold the law instead of private interests of law violators. They may take stock of the situation and plan further course of action to prevent illegal mining, register criminal cases for offences involved, ensure seizure of vehicles involved in crime, assess and recover compensation for the violations, take action


Chief Secretary to the
Govt. of Himachal Pradesh

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action of cancellation of leases for violations, revocation of consents/ECs, criminal prosecution and other steps for protection and restoration of environment. Carrying capacity study must be conducted with a view to determine the number of leases to be granted and inter-se distance to be maintained for the same. Monitoring mechanism in place must be reviewed in the light of startling revelation of the continuing failure of the authorities. Colluding officers/authorities may also be identified and made accountable under the environment, criminal and service laws. First such meeting may be organized within 15 days from today to take stock of the situation and to plan remedial action. The Chief Secretary and the DGP, HP may remain personally present by Video conferencing with their action taken reports."

2. That it is humbly submitted that in regard to the various issues related to mining activities in the Respondent State including the mining activities being carried out in the Swan area of District Una, a meeting was held on 29.06.2021 i.e. under the Chairmanship of Hon'ble Chief Minister with Hon'ble Industries Minister and all the representatives of concerned Departments such as Additional Chief Secretary (Home); Additional Chief Secretary (Industries); Principal Secretary (PWD); Principal Secretary (Environment, Science & Technology); Secretary (Jal Shakti Vibhag) to the Government of Himachal Pradesh; Director General of Police; Superintendent of Police of Districts Una, Kangra & Sirmour; Deputy Commissioner of Districts Una, Kangra & Sirmour; Director of Industries; State Geologist; Engineer-in-Chief (PMU), Jal Shakti Vibhag, Una. As such, the Respondent State had already

[Signature]
Chief Secretary to the
Govt. of Himachal Pradesh

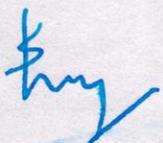
ATTESTED

[Signature]
OATH COMMISSIONER

taken the stock of mining activities being carried out in the Swan area of District Una of Himachal Pradesh for further plan.

3. That as per the decision taken in the above meeting in respect of mining activities being carried out in the Swan River of District Una, the Respondent State constituted a Committee of Experts vide Notification No. Ind-II(F)10-2/2021 dated 30.07.2021 for the inspection of mining activities in the Swan River of District Una, under the Chairmanship of Director of Industries having members i.e. Member Secretary, Himachal Pradesh State Pollution Control Board; Deputy Commissioner, District Una; Superintendent of Police, District Una; S.E. Flood Control (Swan River Flood Management Project) Circle, Una; Shri Arun Sharma, Member, State Level Environment Impact Assessment Committee and State Geologist. A copy of Notification dated 30.07.2021 is annexed herewith as **Annexure-A1**. In the Notification dated 30.07.2021, the said Committee was directed to inspect the respective area of Swan River of Sub Divisions, Haroli & Una of District Una and submit the report within 02 months on the term and references as under:-

- a) *The present status of working of areas granted on mineral concession in Swan River falling in Haroli and Una Sub Divisions of District Una.*
- b) *Assessment of already granted lease areas with respect to scientific mining, replenishment and future workability.*
- c) *Identification of patches/stretchches having threat of over exploitation mineral beyond sustainable capacities.*
- d) *Identification of patches/stretchches where mining activities can be allowed and the area to be prohibited.*
- e) *To study the damage to Environment and socio-economic infrastructure in nearby areas, especially to Swan channelization and threat if any due to ongoing mining activities & suggestive measures.*


Chief Secretary to the
Govt. of Himachal Pradesh

ATTESTED


DATE: _____
COMMISSIONER

f) *The available minerals potential in above areas of River Swan alongwith possibilities of replenishment in the said areas.*

g) *Final recommendations & suggestions by the committee.*

4. That in compliance to the mandate of above Notification dated 30.07.2021, the Committee thoroughly inspected the respective area of Swan River of Sub Divisions, Haroli & Una of District Una in the first week of September, 2021 and recently submitted a detailed report on 02.11.2021 to the Respondent State as per the terms and references contained in the said Notification, which is under consideration. A copy of Report is annexed herewith as **Annexure-A2**.

5. That meanwhile the above captioned Original Application again came to be heard on 13.08.2021 before this Hon'ble Tribunal and on the said date, the Hon'ble Tribunal was pleased to pass the order in the terms as under: -

"1. *This order is being passed in continuation of order dated 30.07.2021 on the subject of illegal mining at Som Bhadra River (Swan River) in District Una, Himachal Pradesh.*

2. *Having regard to the allegation of large scale unscientific mining in violation of environmental norms, the Tribunal sought a factual report from the concerned authorities of the State and also appointed an independent five-Member Committee headed by Justice Jasbir Singh, former Judge of Punjab and Haryana High Court.*

3. *The Tribunal considered the matter further in the light of report of the District Magistrate, Una dated 07.04.2021 and report of the independent Committee dated 03.05.2021. After noticing large scale violations, Tribunal directed Chief Secretary and D.G.P., Himachal Pradesh to hold their in house brainstorming on the subject with all concerned departments/authorities and set their house in order to uphold the law.*


Chief Secretary to the
Govt. of Himachal Pradesh

ATTESTED

OATH COMMISSIONER

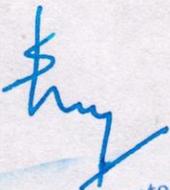
4. *It has been now brought to our notice that the independent Committee had also filed a further report dated 07.07.2021 which could not be put up and considered at the time of passing the order dated 30.07.2021.*
5. ***In view of above, the report dated 07.07.2021 is taken on record. A copy of the report forwarded to the Chief Secretary, D.G.P., Himachal Pradesh, State PCB, SEIAA, Himachal Pradesh and District Magistrate, Una for further action in the light thereof. If there are any objections, the aggrieved parties are free to raise the same before the Tribunal to be considered on the next date.***

6. That it is humbly submitted that in the aforementioned Order dated 13.08.2021, this Hon'ble Tribunal, after reproducing the recommendations as mentioned in the report dated 07.07.2021, was pleased to pass the directions as under:

"6. The Chief Secretary, D.G.P., Himachal Pradesh, State PCB, SEIAA, Himachal Pradesh and District Magistrate, Una may take further action in terms of the report and furnish action taken report/response accordingly before the next date. As per direction in para 5 above, a copy of the report be sent by email to the said authorities."

7. That in pursuance to the recommendations as mentioned in the aforementioned Order dated 13.08.2021 passed by this Hon'ble Tribunal, the Respondent State has taken the following action to check illegal and unscientific mining activities:

- a) That it has been observed that illegal mining mostly take place along the border areas of District Una. As such, in order to curb the illegal mining and illegal transportation of minerals, 5 No. of check posts/weigh bridges has been established at different locations of Una District viz. Gagret, Pandoga,


Chief Secretary to the
Govt. of Himachal Pradesh

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Bathri, Pollian and Mehatpur. Moreover, to make these check posts more effective, instructions have been issued to Mining Officer, Una vide letter dated 24.07.2021 to ensure that mineral filled Vehicles going towards adjoining States should essentially be passed through anyone of the above check posts after proper weighing and entry of Transit passes. A copy of letter dated 24.07.2021 is annexed herewith as **Annexure-A3.**

- b) That though there is adequate mineral potential in the Swan River bed as per the survey report approved for District Una and recent report of the Expert Committee constituted vide Notification dated 30.07.2021 referred above. However, due to frequent changes in the course of River Swan especially during the rainy season along with the border areas, boundary dispute, various objections raised by the Public, local Panchayats and other Environment groups etc. and difficulties being faced by the concerned Department to regulate the mineral concession given for open sale in border areas, the Respondent State has imposed a complete ban vide Notification No. Ind-II(F)6-d15/2020-I dated 03.08.2021 on grant of fresh mineral concession by way of mining leases over private land for open sale of river borne material i.e. sand, stone and bajri etc. in the border river bed area of District Una till more stringent mechanism is put in place. A copy of Notification dated 03.08.2021 is annexed herewith as **Annexure-A4.**

[Handwritten signature]
 Chief Secretary to the
 Govt. of Himachal Pradesh

c) That a D.O. letter was also forwarded to all Deputy Commissioners on 19.07.2021 by the Director of Industries wherein apart from various directions, it was specifically asked to lodge FIR against the Offenders for the offences under IPC & to seize and confiscate their vehicles. A copy of

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[Handwritten signature]
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D.O. letter dated 19.07.2021 is annexed as **Annexure-A5**. Thereafter, a video conference of all the Deputy Commissioners was also held on 28.07.2021 under the Chairmanship of Director of Industries for compliance of the directions issued vide aforesaid D.O. letter.

- d) That the Superintendent of Police, District Una vide Order No. Reader/SP-21 dated 27.08.2021 has constituted an Enforcement Wing (EW) comprising of Police Officials, Members of Geological Wing and District Administration under the supervision of Shri Kulvinder Singh HPS, Deputy Superintendent of Police to keep close watch on the illegal mining activities at Som Bhadra river mining site. A copy of Order dated 27.08.2021 is annexed herewith as **Annexure-A6**.
- e) That the Deputy Commissioner Una, District Una vide letter dated 16.08.2021 has issued instructions to the Superintendent of Police Una; Sub Divisional Magistrate Una; Regional Transport Officer Una and Mining Officer Una to seize the vehicles involved in the illegal mining activities in River Swan or its tributaries in the District and release the same after payment of penalty amount as fixed by this Hon'ble Tribunal vide Order dated 26.02.2021 passed in O.A. No. 360 of 2015, National Green Tribunal Bar Association Vs. Virender Singh (State of Gujarat). A copy of letter dated 16.08.2021 is annexed herewith as **Annexure-A7**.
- f) That the Deputy Commissioner, Una vide letter dated 28.06.2021 has issued instructions to the Regional Transport Officer, Una District Una (H.P.) to check overloading and stop the movement of vehicles with body extended beyond permissible limits and these orders are being complied. A


Chief Secretary to the
Govt. of Himachal Pradesh

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OATH COMMISSIONER

copy of letter dated 28.06.2021 is annexed herewith as **Annexure-A8.**

- g) That the Deputy Commissioner, Una vide letter dated 23.08.2021 has issued instruction to the Superintendent of Police, Una; Executive Engineer; Flood Production, Division Gagret, District Una, H.P.; the Sub Divisional Magistrates Una/Haroli/Amb/Gagret/Bangana Sub Divisions of District Una; the Environment Engineer, H.P. State Pollution Control Board, Una; Mining Officer, Una to take stringent action against offenders under Mining Act, including lodging FIRs for the offences under IPC and accordingly, confiscation of machinery etc. A copy of letter dated 23.08.2021 is annexed herewith as **Annexure-A9.**
- h) **Transit Passes:** An online mechanism for issuance of transit passes is in place, which contains QR code and other security feature. A copy of Standard Operating Procedure (SoP) issued by the Department of Industries is annexed herewith as **Annexure-A10.**
- i) That the Mining Officer, Una vide letters dated 24.05.2021, 31.05.2021, 26.07.2021 & 13.09.2021 issued various instructions including demarcation of mining lease areas & to erect proper boundary pillars to all the lease holders. The copies of letters dated 24.05.2021, 31.05.2021; 26.07.2021 & 13.09.2021 are annexed herewith as **Annexure-A11 (Colly).**
- i) That the Executive Engineer, Una, Division H.P.P.W.D vide letter dated 21.09.2021 has issued instruction to all the Assistant Engineers under his control to check overloading of vehicles for safety of road. A copy of letter dated 21.09.2021 is annexed herewith as **Annexure-A12.**


Chief Secretary to the
Govt. of Himachal Pradesh

Thus, the Respondent State is taking every step to regulate mining activities in Swan River & to check illegal mining by taking

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deterrent action in compliance to the various recommendations contained in the Order dated 13.08.2021 referred above passed by this Hon'ble Tribunal.

9. That it is humbly submitted that mining activities in all the 28 numbers of mining leases sanctioned for open sale in Swan River falling in Haroli & Una Sub Divisions have been suspended by the Respondent State since July, 2021, resultantly, the commercial activities of sand mining have come to halt. It is further submitted that the expert Committee, constituted by the Respondent State for the inspection of mining activities in the Swan River of District Una, has recently submitted its detailed report on 02.11.2021. Therefore, the Respondent State shall examine the recommendations made by the said expert committee in the light of recommendations as mentioned in para 5 of the Order dated 13.08.2021, made by the Monitoring Committee constituted by this Hon'ble Tribunal and accordingly, after putting pragmatic and more stringent mechanism in place, the Mining activities in the said suspended leases shall be restored.

10. That this Affidavit may kindly be taken on record.

Place: Shimla
Date: 8/11/21

Through

[Signature]
Deponent
Chief Secretary to the
Govt. of Himachal Pradesh
Advocate General
Himachal Pradesh

*Talwar Singh
Identified by*

ATTESTED
OATH COMMISSIONER

VERIFICATION:

I, the above deponent do hereby verify that the contents of this Affidavit from para 1 to 10 are true and correct to the best of my knowledge and belief as the information has been derived from the official record. No part of it is false and nothing material has been concealed therefrom.

Certified that the above deponent was personally examined before me on solemn affirmation on this day of 8th November, 2021, at Shimla in the District of Shimla by Sh. *[Signature]* who was identified by Sh. *[Signature]* who is personally known to me and the contents of the above affidavit have been read over & explained to the deponent in vernacular who admitted them to be correct and true at the time of making thereof.

All Cuttings and Corrections are duly attested by me.

[Signature]
Oath Commissioner

Oath Commissioner
HP High Court, Shimla

[Signature]
Deponent
Chief Secretary to the
Govt. of Himachal Pradesh

Government of Himachal Pradesh
Department of Industries



No. Ind-II(F)10-2/2021

Dated: 30/7/2021

NOTIFICATION

The Governor, Himachal Pradesh, is pleased to constitute committee for the inspection of Mining of Swan River in District Una as under:-

- | | |
|---|--------------------|
| 1. Director of Industries, H.P. | : Chairman |
| 2. Member Secretary, HPPCB or his representative | : Member |
| 3. Deputy Commissioner, Una, District Una | : Member |
| 4. Superintendent of Police, Una, District Una | : Member |
| 5. S.E. Flood Control (Swan river Flood Management Project) Circle, Una | : Member |
| 6. Sh. Arun Kumar Sharma, Member, state Level Environment Impact Assessment Committee | : Member |
| 7. State Geologist | : Member Secretary |

The above committee may take assistance of any officer from the concerned departments in District Una during the inspection of said area.

The terms and reference of Committee:-

The above committee shall inspect the respective areas of Swan River of Sub-Division Haroli & Una in District Una and shall submit the detail report on the following points within 2 months:-

- The present status of working of areas granted on mineral concession in Swan River falling in Haroli and Una Sub-Division of District Una.
- Assessment of already granted lease areas with respect to scientific mining, replenishment and future workability.
- Identification of patches/stretches having threat of over exploitation of mineral beyond sustainable capacities.
- Identification of patches/stretches where mining activities can be allowed and the areas to be prohibited.
- To study the damage to Environment and socio-economic infrastructure in nearby areas, especially to Swan channelization and threat if any due to ongoing mining activities & suggestive measures.

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P. J. T.
Asst. Geologist
Geological Wing,
Deptt. of Industries,
Shimla (H.P.)

- f) The available minerals potential in above areas of River Swan alongwith possibilities of replenishment in the said areas.
- g) Final recommendations & suggestions by the committee.

By order

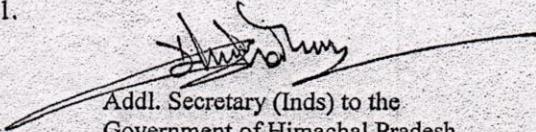
Ram Subhag Singh
Addl. Chief Secretary (Inds) to the
Government of Himachal Pradesh

Endst. No. Ind-II(F)10-2/2021

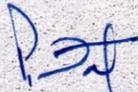
Dated; 30/7/2021

Copy to:-

1. Director of Industries, H.P. for necessary action.
2. Member Secretary, Himachal Pradesh Pollution Control Board; Shimla-9.
3. Deputy Commissioner, Una, District Una, H.P.
4. Superintendent of Police, Una, District Una, H.P.
5. S.E. Flood Control (Swan River Flood Management Project) Circle, Una, Distt. Una.
6. Sh. Arun Kumar Sharma, Member, SEAC (SEIAA) (H.P.), Flat-H 10 Dev Bhumi, Green Valley Apartment, Deon Ghat, District-Solan, Himachal Pradesh-17321.
7. State Geologist, H.P. Shimla-1.

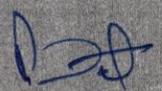

Addl. Secretary (Inds) to the
Government of Himachal Pradesh

Attached to be true copy


Asst. Geologist
Geological Wing,
Deptt. of Industries,
Shimla (H.P.)

REPORT PERTAINING TO
MINING ACTIVITIES IN
UNA AND HAROLI AREA
OF DISTRICT UNA,
HIMACHAL PRADESH.

Accepted to be true Copy



Astt. Geologist
Geological Wing,
Department of Industries,
Jammu (I.P.)

A-INDEX
GENERAL

Sr. No	Content	Page No.
1.	A. Introduction.	1-2
2.	B. Brief description of Distt. Una.	2-4
3.	C. Brief about Swan River.	5-8
4.	D. Una and Haroli Sub-Division.	10
5.	Status of mineral concession granted in Swan River falling in Una and Haroli Sub-Division of Distt. Una.	11-14
6.	A (b) Assessment of already granted lease areas with respect to Scientific mining, replenishment and future workability.	
	i) Scientific mining issues.	14
	ii) Replenishment issues.	15
	iii) Controlling factors for replenishment.	16
	iv) Replenishment of Swan river with particular reference to Una and Haroli Sub-Division.	17-19
	v) Estimation of reserves as per Survey Document.	20-22
	vi) Issue of future workability.	22-23
7.	A (c) Identification of patches/stretches having threat to over exploitation.	23-24
8.	A (d) Identification of patches/ stretches where mining activities can be allowed and area to be prohibited .	25-27
9.	A (e) To study the damage to Environment and socio-economic-infrastructure and suggestive measures.	27-30
10.	A(f) Available mineral potential in areas of River Swan, alongwith possibilities of replenishment.	31-32
11.	A (g) Final recommendation and suggestion of the committee	
	(i) With regards to mining operations of present 24 leases for open sale in Sub-Division of Una and Haroli.	32

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[Signature]

Asstt. Geologist
Geological Wing,
Deptt. of Industries,
Shimla (H.P.)

(ii)	With regards to mining operation of present 4 auctioned areas in Sub-Division Una.	32-33
(iii)	With regards to future grant of mineral concession.	33
(iv)	With regards to replenishment studies issues.	34
(v)	With regards to mining plans.	34-35
(vi)	Other related recommendations and suggestions to ensure scientific mining/checking of illegal mining.	
	(a) Promoting adoption of mechanized mining.	35
	(b) Delegation of powers required to be reviewed.	35-36
	(c) Use of modern technologies	37
	(d) Possibility of geo-fencing of mining lease.	38-39
	(e) To use cheaper and manageable technologies	39
	(f) Strengthening of the mining staff.	40
	(g) Independent monitoring mechanism.	41

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Bot

Asstt. Geologist
Geological Wing,
Deptt. of Industries,
Shimla (H.P.)

B-INDEX
List of Tables

Table/ Annexure No.	Content	Page No.
1.	Showing main tributaries of river Swan.	6-7
2.	Showing division of Swan river for purpose of study.	8
3.	Showing right/left bank tributaries of river Swan falling in Una Sub-Division.	9
4.	Showing right/ left bank tributaries of river Swan falling in Haroli Sub-Division.	10
5.	Showing distribution of mining leases in Una and Haroli Sub-Division.	11
6.	Showing area covered by the tributaries/ Swan river in Una and Haroli Division.	11
7.	Showing area of mineral concession granted in Una along with production.	12
8.	Showing production made Una Sub-Division and production shown in Environment Clearance in Una.	13
9.	Showing area of mineral concession granted in Haroli Sub-Division along with production.	13
10.	Showing production made in Haroli Sub-Division and production shown in Environment Clearance.	14
11.	Showing total mineral potential of Swan river as calculated in Survey Document.	20
12.	Showing mineral potential of Swan river in Una and Haroli Sub-Division.	20
13.	Showing annual mineral depositions in Una and Haroli.	21
14.	Actual production of mineral made in Una & Haroli.	22
Annexures		
1.	Attendance Sheet	
2.	List of mining leases in Una & Haroli Sub-Division.	
3.	Photographs	42-46
4.	Detailed map of river Swan, showing various tributaries/ mining lease etc	47-49

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Asstt. Geologist
Geological Wing,
Deptt. of Industries,
Shimla (H.P.)

REPORT PERTAINING TO MINING ACTIVITIES IN UNA AND HAROLI AREA OF DISTRICT UNA, HIMACHAL PRADESH.

Introduction:

(A) Govt. of Himachal Pradesh vide Notification No. Ind-H (F) 10-2/2021 dated 30.07.2021, has constituted a committee for inspection of the mining activities in Swan River of District Una, as under: -

- | | |
|--|------------------|
| 1. Director of Industries H.P. | Chairman |
| 2. Member Secretary, HPPCB or his representative. | Member |
| 3. Deputy Commissioner, Una, Distt. Una. | Member |
| 4. Superintendent of Police, Una, Distt. Una. | Member |
| 5. SE. Flood Control
(Swan River Flood Management Project)Circle, Una. | Member |
| 6. Sh. Arun Kumar Sharma, Member SEAC
(State Expert Appraisal Committee) Shimla | Member |
| 7. State Geologist | Member Secretary |

The above committee was also authorized to take assistance of any officer from the concerned department in Distt. Una, during the inspection of said areas.

➤ **The terms and reference of Committee were as under:-**

The above committee shall inspect the respective area of Swan river of Sub-Division Haroli& Una in Distt Una and shall submit detail report on the following points within 2 months.

- The present status of working area granted on mineral concessions in Swan river falling in Haroli and Una Sub-Division of Distt. Una.
- Assessment of already granted lease areas with respect to scientific mining, replenishment and future workability.
- Identification of patches/stretches having threat to over exploitation of mineral beyond sustainable capacities;

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Rat
Asstt. Geologist
 Geological Wing,
 Deptt. of Industries,
 Shimla (H.P.)

- 17-
- Identification of patches/stretches where mining activities can be allowed and the area to be prohibited.
 - To study the damage to Environment and socio-economic infrastructure in nearby areas especially to Swan channelization and threat if any due to ongoing mining activities and suggestive measures.
 - The available mineral potentials in above areas of River Swan along with possibilities of replenishment in said areas.
 - Final recommendation and suggestions by the committee.

Prior to carrying out the inspection of various mining sites in Sub-Division of Una and Haroli in Distt. Una, a meeting was held on 1.09.2021 at 11:00 AM, in the Committee Room of Circuit House, Una, under the Chairmanship of Sh. Rakesh Kumar Prajapati IAS, Director of Industries, to the Govt. of H.P, to discuss the terms and references mandated to the Committee vide notification dated 30.07.2021. The list of officers/officials who attended the meeting in person is enclosed as Annexure-1.

At the outset, Member Secretary, State Geologist welcomed the Chairman and other members of the committee and apprised the members about the status of various mining areas granted on lease/auction in Swan River falling in Una and Haroli Sub-Divisions. He also discussed about the District Survey Report i.e. "Study of the Drainage system, Mineral Potential and Feasibility of mining in River/Stream beds of Distt. Una." The said District Survey Report of river bed was finalized after putting the Survey Report in public domain by the District Environment Impact Assessment Authority (DEIAA) as per the Notification dated 15.01.2016 issued by the Ministry of Environment, Forest, and Climate Change, Government of India. Director of Industries, briefed about the strategy to be followed for carrying out the field studies, particularly with reference to any damages to bridges, embankments to Swan channelization or other socio-economic infrastructure and of course the mining lease areas and the replenishment factors etc.

After the meeting, the members of the committee conducted spot visits in parts of Swan River falling in Sub-Division of Una and Haroli on 1.9.2021. At various spots, the lease holders were also present to give their view points. Further, inspection was also carried out from 2nd to 4th September, 2021.

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(B) BRIEF DESCRIPTION OF DISTRICT UNA:

Una district was part of Hoshiarpur District of Punjab until Punjab re-organization Act 1966, and Kangra district until 1972. On 01.09.1972 the H.P Govt. reorganized the then Kangra District into 3 Districts namely Una, Hamirpur and Kangra.

District Una

- It is well developed industrial area due to the close proximity to Punjab, Mehatpur, Gagret, Tahliwal & Amb are important Industrial areas.
- Lying between North latitudes 31'20 and 31'50' and East latitude 71'55 and 76'28', the district lies in the SW part of H.P along its State boundary with Hoshiarpur and Rupnagar of Punjab State towards West. However, boundaries of Distt. of Kangra, Hamirpur and Bilaspur lies towards North, East and South respectively.
- District covers an area of 1540 Sq. Km. in Himalayan foot hill zone bounded by plains of Punjab in the West and Solasinghi Dhar in the East. In the Western part also, there is a hill range with height, of about 600 mts. The ranges trend in NW-SE direction and the area between these ranges is a longitudinal valley of the Swan River (also known as Jaswan Valley). The altitude varies from 328 mts. (Swan river border with Punjab) to about 1200 mts. on the Solasinghi Dhar.
- The Distt. is well connected with motorable highways and on 11.01.1991, the district was also linked with broad Gauge Railway line by laying 14km. tract from Nangal in Punjab. Presently the railway line extends up to Amb-Daulatpur. Distances of important places from Una are:

Shimla (Distt. HQ)	- 240 Km
Chandigarh	- 120 Km
Hamirpur	- 85 Km
Kangra	- 102 Km
Anandpur Sahib	- 40 Km

Geologically the area consists of alluvial fans, river terraces and gravel beds of recent age and the sandstone, clay stone and conglomerates belonging to Siwalik group are the main formations in the

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area. Alluvium occupies the vast stretch of plains. They contain sand, silt and clay in varying proportions.

Economically, the district is poor in mineral occurrences. The white and colored quartzite pebbles in the Siwalik conglomerates, the recent deposits of sand, pebbles and boulders i.e. gravel found in stream beds, tributaries, alluvial fan sand river terraces, besides ordinary clay and soil which can be used for making bricks, are the only economically exploitable mineral deposits in the district.

Demographically the district: -

Population (2011 census)	5,21,173
Density	340/Km
Urban	8.8%
Rural	91.2%
Sex Ratio	977

Tehsil- 5 N0:

Una	Haroli
Bangana	
Amb	Ghanari (Gagret)

Sub-Division:

Una	
Bangana	Haroli
Amb	Gagret

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(C) BRIEF ABOUT SWAN RIVER

- Swan river (a tributary of river Satluj) running from an altitude of 986 m, RL near village Dharmsal to 328m, RL at H.P/Punjab border (downstream Santokhgarh bridge) runs roughly from NW to SE for a distance of about 63 km, in the district. It meets river Satluj near village Aligarh bridge (in Punjab), about 10 km d/s from HP/PB border at about 311m, RL.
- It covers an area of about 3700 hectares and its catchment area form about 51 mappable tributaries (33 on right banks, and 18 on left bank) and is around 1220 Sq. Km. These tributaries/ Khads mostly join Swan river at right angles to it. A number of ephemeral streams join these tributaries, criss-crossing the Siwalik ranges.
- During the monsoons, these streams get flooded whenever Siwalik ranges experience heavy rainfall (Average rainfall about 1250 mm.)
- The Swan valley with a width ranging from 7 to 14 km. is a large tract of agricultural land and is cultivated mainly for wheat, maize, potato, seasonal vegetables etc. The water table in the valley is generally 5 to 6 m below surface. The catchment area comprising of hill ranges of loose material, has less vegetation cover and during monsoon rains, the eroded material finds its way to Swan river through various tributaries.
- Before channelization of Swan river and its tributaries (which started in 2008-09, and has almost been completed) approximately 10,000 hectare of agricultural land was affected by floods and annually about 2000 Hectare of fertile land was not being cultivated due to fear of floods. Extensive damage to civil structures properties, human life, and livestock had taken places. In fact it was known as the "River of Sorrow". The estimated loss to crop and properties was more than 50 crores/annum.
- In order to check the menace of floods and damage to agricultural lands, civil structures etc. "Swan River Management and Integrated Development Project" was formed by IPH. It was got approved from the Planning Commission, Govt. of India for a sum amounting to Rs. 922.485 crores. Of this estimated cost, Centre and State share was 70% and 30% respectively.

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- For speedy execution of the project Govt of H.P constituted "HP Swan River Channelization Authority" on 20.02.2014. In this project, the Swan River downstream to Daulatpur Bridge and all its important tributaries have been channelized by raising 5-6 mts high embankments on both sides and stone pitching with wire nets after launching aprons at the base. The total length involved is 387.50 km and area reclaimed is about 7163.49 hectare.
- In order to study the replenishment factor, inspection of Swan river and its tributaries was carried out from various accessible points from downstream Mehatpur Bridge to H.P/Punjab border near Santokhgarh and further down to confluence of Swan river with Satluj river near Aligarh bridge (In Punjab) (about 9km downstream). Many areas could not be covered due to flood waters in river Swan and slushing roads over the embankments. Details of various tributaries joining river Swan area are as given below (based on Survey Document of Distt. Una)

TRIBUTARIES OF SWAN RIVER				
	Sr.No.	RightBank Tributaries		Left Bank tributaries
Rest of the area.	1.	Bhutwali K.	34.	Bhradarkali
	2.	Chalet k.	35.	Bhrahmpur
	3.	Mawa k.	36.	Govindpu/Benra
	4.	Amboa K	37.	Sunkalwali
	5.	Nangal Kahd (Jariale)	38.	Khajani-ki-khad
	6.	Ghaneri K	39.	Salowali/Chalerwali/kalruhi
	7.	Deuli K	40.	Ambwalikhad
	8.	NarerBarwali	41.	Rajpure (Kuthera)khad
	9.	Paruwali	42.	Panjoakhad
	10.	Ambota	43.	Garnikhad
	11.	Gagret	44.	Gublikhad (Dussera Khand)
	12.	Badohwali/Kalohwali	45.	Chotte-har khad
	13.	Tatehra	46.	Bareraki-khad
	14.	MawaGadetha	47.	Raisiri/Takewali
	15.	Loharli	48.	Khurdki-khad
	16.	Jadla	49.	Una di khad

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UNA S- Divis ion	17.	Nagnuli	50.	Borewalikhad
	18.	Dhaki	51.	Chattarpur/Behdola
	19.	Khadwali		
	20.	Pandoa/Jhaura		
	21.	Ishpur		
	22.	Bharsali		
	23.	Saloh		

HAROLI S- Divis ion	24.	Badehra		
	25.	Baliwal		
	26.	Padauri		
	27.	Ghandala(Pakhawa)		
	28.	Sharehar		
	29.	Sanehal		---
	30.	Bidorwal		
	31.	Ajhar		
	32.	Gohar & Seri Nala		
	33.	Hum Khud		

Table No. 1-Showing main tributaries of river Swan (51 in numbers) both along right and left bank.

SWAN RIVER

<u>Right Bank</u>		<u>Left Bank</u>	
Una	7		8
Haroli	10		Nil
Total	17		8.

In rest of the area of District Una, 16 tributaries join River Swan from Right bank and 10 tributaries join River Swan from left bank, however, as per the mandate of the committee detailed inspection of Swan river and its tributaries falling in Una and Haroli Sub-Division were carried out. The delimitation of the boundaries of Una and Haroli Sub-Division were based on the map of Distt. Una, annexed as **Annexure-2.**

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For the purpose of studies, the stretch of 63km of Swan River can be divided from downstream to upstream as below: -

Sr. No.		Distance	Area in Sq. km.	Height in m RL at	Gradient
1.	H.P/ Punjab border to Santokhgarh Bridge	3km	1.885	328-333	1:377
2.	Santokhgarh Bridge to Rampur Bridge	11.5 km	10.962	333-350	1:644
3.	Rampur Bridge to Ghalluwal Bridge	6.0 km	5.625	350-365	1:375
4.	Ghalluwal Bridge to Border Una, Sub-Division	12.0 km	9.450	365-400	1:270
5.	Boundary Una, Sub-Divisoion to Gagret Bridge	17.0 km	6.750	400-460	1:28
6.	Gagret Bridge to end of Toposheet 52 A/2	9.0 km		460-972	1:2.6
7.	From 53 A/2 Toposheet end, to origin of Swan River	4.5 km			
	Total	63.0 km	34.474 Sq.km 3447.4 hectare		

Table No.2- Divisions of Swan River, for purpose of studies.

Out of the total length of 63 km, 32.5 km, (from HP/Punjab border) to border of Una Sub-Division (S.No.1 to 4 above) form part of the present study area and rest 30.5 km were studied from replenishment point of view.(Also refer Annexure No.3- Detailed map of River Swan, along with tributaries and borders of Una/Haroli Sub-Division)

- Based on the topo-sheet location and extension of banks of Swan River, its area between different section was also calculated. The same are as given in the table above.
- The gradient of river Swan from origin to its confluences with river Satluj near village Allgarn (in Punjab) were also studied based on elevations at different location and are as given in the table above.

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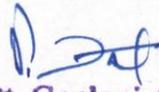
(D) UNA AND HAROLI SUB-DIVISION.

- As per Notification dated 30.07.2021, the mandate of the committee was to inspect the respective area of Swan river of Sub-Division, Una and Haroli. Therefore, it was imperative to first delineate the boundaries of Una and Haroli Sub-Division, falling in the Swan river tract.
- For this, assistance of map of Una district (as per A-2) was taken into consideration. The boundary of Una Sub-Division, basically starts from confluence of "NAGULI KHAD" joining the right bank of river Swan near village Jhikla Bhera, till Kaluwal Bridge. After Kalawal Bridge, through Rampur Bridge, through Santokhgarh Bridge and upto H.P/ Punjab Border, 2/3 of Swan river towards left side falls in Una Sub-Division. It's important tributaries towards right and left bank are: -

Sr.No.	Right Bank		Left Bank
1.	NaguliKhad (17)	1.	Gubli Khand (Dussera) (44)
2.	DhakkiKhad(18)	2.	ChotlaharKhad (45)
3.	KhadwaliKhad (19)	3.	BareraKhad (46)
4.	Pandoa/Jhaura(20)	4.	Raisiri/TakewaliKhad(47)
5.	Ishpur(21)	5.	Khurd di Khad (48)
6.	Bhadsal(22)	6.	Una di khad (49)
7.	Saloh(23)	7.	BorewaliKhad (50)
		8.	Chotterpur/BohdaleKhad (51)

Table No. 3- Right and left bank tributaries of river Swan falling in Una Sub-Division.

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- The boundaries of Haroli Sub-Division start downstream Ghalluwal bridge, through Rampur Bridge, through Santokhgarh bridge and up to H.P/Punjab Border, along the right bank of Swan river and cover approximately 1/3 of its width. The important tributaries towards right bank are: -

Sr.No.	Right Bank	Left Bank
1.	BadehraKhad (24)	Nil
2.	BaliwalKhad (25)	
3.	PadauriKhad (26)	
4.	DhandakKhad (27)	
5.	ShareharKhad (28)	
6.	SanchalKhad (29)	
7.	BidorwalKhad (30)	
8.	AjharKhad (31)	
9.	Gohar & Seri Nala (32)	
10.	Hum Khad (33)	

Table No. 4 – Right bank tributaries of river Swan falling in Haroli Sub-Division.

- As seen from above, 15 important tributaries join Swan River (7 towards right and 8 towards left) in Una Sub-Division and 10 important tributaries join right bank of river Swan in Haroli Sub-Division.
- With this background, the point wise details as per terms and reference to the committee are as detailed below.

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A(a) The present status of mineral concession granted in Swan River falling in Una and Haroli Sub-Division of District Una.

- The detail of leases granted for mineral concession in Swan River and its tributaries in Una and Haroli Sub-Division are as given below in Table -5 and list attached at **Annexure-2**. These leases have been granted for minor minerals like sand, stone, and bajri, both for open sale and for use in stone crushing units.

S.no.	Division	LEASES			Total
		For open sale	For auction	For stone Crushing unit	
1.	Una	12	4	7	23
2.	Haroli	12	0	5	17
Total		24	4	12	40

Table-5 showing detail of mining leases in Una and Haroli.

For open sale, leases are granted over private lands; for Auction over 'Govt. land' and for stone crushing units both over private and Govt. lands.

- The areas covered under various leases in Swan river and its tributaries are as given below:-

S.No.	Sub-Division	AREA COVERED IN HECTARE		Total area (in hectare)
		Swan River	Tributaries	
1.	Una	72-46-50	8-92-03	81-38-53
2.	Haroli	68-29-30	45-04-11	113-37-52
Total		140-79-91	53-96-14	194-76-05

Table -6 showing Swan River and its tributaries area in Una and Haroli.

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- Total area of Swan River in Una Sub-Division from HP/PB border to Border of Una Sub-Division is 20.998 Sq. kmand one third (1/3) of area below Chalera bridge to H.P/PB border along right bank is 5.824 sq.km. falling in Haroli Sub-Division.
- For the purpose of studies 16 leases in Una Sub-Division granted for open sale/auction and 12 in Haroli Sub-Division for open sale, have been considered presently as they are most prone to unregulated regime.
- The details of these 28 leases, with regard to their areas, production details (2016-17 to 2021-22), production levels approved per annum, as per details given in the respective mining plans and subsequently approved while granting Environment Clearances by SEAI/SEAC, and details of royalty deposited are as under:

(i) **Sub-Division Una**

Sr. No.	No. of leases	Area (in hectare)	Production approved while granting Environmental Clearance (in metric tonne)
	Pvt. Land-12	34-50-18	5,81,484 mt/a
	Govt. land-4	28-29-30	7,08,396 mt/a
Total	16	62-79-48	12,89,396 metric t/a

Table -7 showing area of mineral concession granted along with production.

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Year	Production (in metric tonne)		Total	Production approved while granting EC (in metric tonne)	Royalty deposited (In Rs.)
	12 leases; open sale.	4, Auctioned area.			
2016-17	3805	-	3805	12,84,870	2,28,300
2017-18	65,174	85,418	1,50,592	-do-	90,29,500
2018-19	64,152	1,80,833	2,44,985	-do-	1,46,98,840
2019-20	39,065		39,065	-do-	12,10,920
2020-21	1,55,408	1,79,384	3,34,792	-do-	1,90,53,540
2021-22(incomplete)	10,526		10,529	-do-	6,51,440
Total	3,38,130	4,45,638	7,83,765	77,39,220	4,48,72,540

Table -8. Showing that only 10-12% mineral exploited in 5-6 years of production approved in EC.

(ii) Sub-Division Haroli

No. of leases (open sale)	Area (in hectare)	Production approved while granting EC (in metric tonnes)
12	35-59-67	6,18,230

Table -9 showing area of mineral concession granted along with production.

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Year	Production (12 leases in metric tonne)	Production approved while granting EC
2016-17	2125	6,18,230
2017-18	71,012	-do-
2018-19	1,12,665	-do-
2019-20	88,611	-do-
2020-21	1,60,903	-do-
2021-22	25,115	-do-
Total	4,60,431	37,09,380

Table -10 showing that only 12.4% mineral exploited in 5-6 years of production, approved in EC.

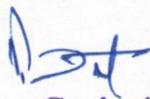
A(b) Assessment of already granted lease areas with respect to scientific mining, replenishment and future workability.

I) Scientific mining issues:

During inspection of the lease areas with respect to scientific mining, it was generally observed that although lease holders take various clearances such as Environment clearance and also get mining plans prepared through Recognized Qualified Persons (RQP), and approved by the Geological Wing, but they do not follow the conditions scrupulously on the basis of which clearances were given. Three basic reasons for not carrying out scientific mining by lease holders are:-

- No proper fixing of boundary pillars or their maintenance thereof. In absence of properly demarcated and visibly identifiable lease areas, it is difficult to find out whether mining has been done within lease area or not. The issue is complicated by flooding of Swan River during rainy season, its shifting nature, and excuse by the lease holders that the pillars have been washed away. In fact no permanent boundary pillars were observed during inspection. Although some lease holders (at about 5 to 6 location) have erected pillars above HFL i.e. on embankments indicating the direction and distance of one or two location.
- The depth of mining which is stipulated as 1m could not be ascertained due to flooding of water in river Swan.

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- All plans have been approved with the condition that no mechanical mining shall be done. However, many cases of violation have been observed by the Police and Mining Deptt. In fact it is not possible to lift the quantity mentioned manually, as indicated by the RQP's in the mining plans.

II) Replenishment issue:-

River deposit are renewable resources, periodically replaced by sediment transported in the river. Further, it must be removed from river/streams on an annual basis to prevent built-up. In order to study the replenishment issues, it is important to first study the characteristics of river, its tributaries, its gradients, source of sediments, erosional factors, and above all its depositional characters. Two important characters of any river at different location could be:

- i) Single channeled straight alignment and
- ii) Braided channels/meandering river.

The first category has steep gradients and have high velocity during floods, while the second one has moderate flow velocity due to moderate and gentle gradients. The Swan River in the district has steep gradient up to about 16 km. from origin and thereafter it passes through mature (up to 400 km RL) at about 40 km. and old stage thereafter before meeting river Satluj in Punjab.

- Most of the sand/gravel/boulder's deposits found in Swan river are either channel, terrace or fanalluvium deposits, comprising of gray, fine to coarse grained micaceous sands, white to grey pebbles, cobbles and even clay and silt.
- The Swan River along with its major tributaries has completely been channelized along both the banks by raising 5.5 to 6m. high embankments, with stone pitching in wire-nets, thus confining the flood water within the limits of embankments. The width of the embankments varies from 300-750 m. and at some areas even 800 mts.
- Determining the sand budget for a particular stream requires site specific topographic, hydrologic and hydraulic information. This can be used to determine the amount of material that can be removed from the area without causing undue erosion or degradation.
- In channel or near channel, sand and gravel mining changes the sediment budget and may result in substantial changes in the channel hydraulics.
- Decision on where to mine, how much and how often, requires, minimally acceptable or agreed upon physical and biological conditions of the channel.

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- Factors that increase or decrease sediment supply often destabilize bed and banks and result in dramatic channel readjustments. The stability of sand-gravel bed stream depends on a delicate balance between:
 - ✓ Stream flow;
 - ✓ Sediment supplied from the water shed and
 - ✓ Channel form;
- Excessive in-stream sand/gravel mining may cause;
 - ✓ Degradation of rivers
 - ✓ Lower stream bottom which may lead to bank erosion, enlargement of river banks.
 - ✓ Threat to bridges, river banks and nearby structures.
 - ✓ Effect adjoining groundwater system and the uses that local people make use of river.
 - ✓ Destruction of aquatic and riparian habitat through changes in channel morphology.
 - ✓ Generate extra vehicle traffic which negatively impacts the environment.

III) Controlling factors for Replenishment;

- Climatic factors- which lead to physical weathering with change in temperature i.e. hot and cold, wind flow etc.
- Annual precipitation- average annual rainfall in the distt, about 1300 mm/a
- Erosion and Weathering- Since the temperature variation during various seasons in a year is quite considerable (temperature varies for 43^o to 0^oC), high degree of weathering is likely to result. The rainfall being moderate, the potential of transportation of weathering material into the river system is also moderate, Catchment area being semi-hilly and poorly vegetated, chances of getting weathered and erosion load are good.
- Sedimentation and transportation:-Material transported in suspended form is deposited by streams when its velocity is reduced. Sediment load which is the quantity of sediment transported by stream is a fraction of stream discharge and also depends on soil and land cover features, land use activities, weather conditions etc. Also when the river erodes, the eroded materials also becomes the river load and the river will then transport this load through its course until it deposits its load. This deposition depends both upon the gradient of the river and intensity of flow.

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- **Tributaries and its confluences:** - The tributaries have a great impact on deposition of sand/gravel etc. particularly near the confluences.
- Meanders, slope gradients, negative relief, obstruction to flow of water, etc.

IV) Replenishment of Swan river with particular reference to Una and Haroli Sub-Division.

- Replenishment is basically a product of erosional process in which the effects of water, wind or physical actions displaces soil particles and cause them to be transported. It occurs when the energy of moving water or air exceed the forces binding soil particles together. The resultant sediments are eroded material, which are suspended in water or wind, and deposition of these erodes materials, result into sedimentation. This process in nature is going on since the creation of mother earth.
- In Distt Una, the topographic, climatic and geological factors together influence the flow of sedimentation in the Swan river and its 51 major tributaries. The degree of slope (from 986m RL, down to 328 m. RL), the length of river (63Km) and the watershed area (about 1200 sq. mt.), adds to the annual deposition of sediments. The variation in temperature (from 43⁰ to 0⁰C), rainfall (about 1300 mm/a), humidity and solar radiations, further accelerate the process of erosion through physical weathering and gravitational factors. The geologically weak rock of Siwalik formations consisting of clays, sand, sandstone, conglomerates etc. having low cohesion with less shear strengths also effectively add to the load. Poor vegetation and vegetative covers in hill slopes around Swan River are another contributory factor for erosion.
- All these factors enormously contributed to the sedimentation and during rainy season, the flow of water carried huge amount of load, cutting across banks and causing widespread damage to agricultural fields, properties of government and private individual and even loss of lives of humans and livestock apart from disrupting communication routes during the past. The span of devastation at places was most that 5-8 km, wide, and the river aptly was called the "River of Sorrow". This showed the potential, Swan river had prior to channelization.

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17

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- The Channelization of river Swan and its tributaries was basically designed to reduce the flooding potential and prevention of erosion. The channelized Swan river is more or less straightened and confined within its embankments. However, because the narrow path left for the river to navigate (through meanders etc.), its flow has increased, resulting in channel shifting, lateral flowing and even cutting of aprons of embankments due to meandering effect.
- During inspection the accumulation of sediments in the form of bars (an elevated region, of sediments that has been deposited by the flow of water) can evidently be seen at various places in the Swan river, particularly in Una and Haroli Sub-Division; because of gentle gradient of river along this stretch, where flow of water slows down, reducing the shear stresses and thereby reducing the amount of material that can be carried further.
- The location of bars is determined by the geometry of the river and the flow of water. Bars reflect sediment supply conditions and can show where sediment supply rate is greater than the transport capacity.

Three types of bar formation/location were noticed during inspection of Swan River, namely:

- a. Point bars are found on inside of meander. As the flow moves around the inside of the bend, the water slows down because of shallow flow, and low shear stresses there. The amount of material that can be carried by the flow is reduced and hence deposition takes place. They are usually crescent shaped and are found in slow moving rivers where gradient is smooth (particularly in Una & Haroli). The other side under goes erosion.
- b. Mid-channel bars were mostly found upstream of Una Sub-Division. These are associated with high slopes, more stream power and more sediment supply from the mountain fronts.
- c. Mouth bars were generally observed at the month of tributaries joining the Swan River.

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- Further mid channel bars were also noticed due to obstructions caused to flow of water by growth of vetiver grass, the piers of bridges or other local obstructions like diversion of water flow, to save agricultural lands falling within the embankment areas. These create local flow convergences and divergences. This causes erosion on the up-stream side and deposition in down slope side. In fact, continuous deposition can create a small island, and over time may merge with the flood plains (a level land along the course of a river, formed by deposition of sediments during periodic floods)

- Estimation of the harvestable amount of sand/gravel from a river channel is a complex problem as it requires detailed studies pertaining to:
 - (i) Hydraulic geometry (width, depth, gradient etc.)
 - (ii) Stream flow details, (a gauging station of "Swan River Flood Management and Integrated Land Development Project", of Jal Shakti Deptt. over Jhulera bridge records daily flow of water during the monsoon period every year and HFZ marked at 369.29m RL.
 - (iii) Co-relating it with climatic, topographies, geological and human related activities etc.

- In the absence of such detailed studies, the sand and gravels sources can only be roughly estimated.
 - By calculating the surface areas of river/tributaries.
 - By observing annual deposition of sediments along sections of formation (usually 8-10mm/a)
 - By observing levels of water/sediments at the piers of bridges.
 - By observing heights of various bars.
 - Low, medium and high monsoon etc.
 - Calculation of mineable deposits i.e. upto one-meter depth, in the granted lease area, (as per approved Mining Plan)

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(V) Estimation of reserves as per Survey Document-

Based on these physical observations, the total mineral potential of sand, bajri and boulders, as estimated in the Survey Document for river Swan are:-

	Total area	Total mineral potential (in metric tonnes)
Swan river	3700 hectare	7,06,00,000
Tributaries(51)	5026 hectare	9,10,08,000
Total	8726 Hectare	16,16,08,000

Table No. 11:- Showing total mineral potential of Swan River & its tributaries as per Survey Document= 16.16 million tone.

For Sub-Division of Una and Haroli, the details of mineral potential were (up to 1 meter depth assuming 2.25 as specific gravity)

Sub-Division	Right Bank		Left Bank		Swan River	
	(Area in hac)	Reserve (in metric tonne)	Area (in hectare)	Reserves (in metric tonnes)	Area (in hectares)	Reserves (in metric tonnes)
Una	513-50-00	4,82,000	1330-00-04	19,11,000	2153-50-00	410,81,000
Haroli	1046-00-00	19,11,000	-	-	608-94-00	116,20,000

Table No. 12- Area and mineral potential as per Survey Document in Una and Haroli, Sub-Div

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Total Mineral potential –Una S-Division = 434, 74,000 MT.

Total Mineral potential -Haroli S-Division= 135, 31,000 MT.

Total= 5,70, 05,000 or 5.7 million tones.

- The annual mineral deposition in the tributaries and Swan River were also calculated as below of the report.

Sub-Division	Right Bank tributaries (metric tonnes)	Left Bank tributaries (metric tonnes)	Swan River (metric tonnes)	Total (metric tonnes)
Una	4,82,000	9,29,000	24,65,185	38,76,185
Haroli	19,11,000	-	6,97,365	26,08,365
Total	23,93,000	9,29,000	31,62,550	64,84,550

Table No. 13 Showing annual mineral deposition in Una and Haroli Sub-Division

Total: - 64.84 lakh tonnes.

➤ **Summarizing: -**

- a) Total mineral potential of Swan river. =7.06 million tonne
 Total mineral potential of 51 tributaries. =9.10 million tonne
Total = 16.16mt.
- b) Total mineral potential of Una, Sub-Division =4.35 million tonne
 Total mineral potential of Haroli Sub-Division=1.35 million tonne
Total = 5.70 mt.
- c) Annual mineral deposition (replenishment factor) of
 Una Sub-Division. = 38.76 lakh tonne
 Annual mineral deposition (replenishment factor) of
 Haroli Sub-Division. =26.08 lakh tonne
Total =64.84 lakh tonne
- d) Annual production level approved while granting
 Environment Clearance (16 No. of lease) in Una

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Sub-division

=12.89 lakh tonne

Annual production level approved while granting

Environment Clearance (12 No. of lease) in Haroli Sub-division

=6.18 lakh tonne

Total

=19.09 lakh tonne

e) Actual annual production (in metric) during

Year	Una Sub-Division (in metric tonnes)	Haroli Sub-Division (in metric tonnes)	Total (in metric tonnes)
2017-18	1,50,512	71,012	2,21,524
2018-19	2,44,985	1,12,665	3,57,650
2019-20	39,065	88,611	1,27,676
2020-21	3,34,792	1,60,903	4,95,695

Table No.14- showing actual production of minerals in Una and Haroli Sub-Division.

- As seen from above data, maximum production of 4.95 lakh tonnes was legally done during 2020-21 against the approved 19.07 lakh tonnes, while granting Environmental Clearance to 28 mining leases falling in Swan river stretches of Una and Haroli Sub-Division (having total area of 98-4-15 hectares)
- It is evident that the annual replenishment deposition of sediments in Una and Haroli Sub-Division (64.84 lakh tonnes) far outweighs the maximum material of 4.95 lakh tonnes during 2020-21.

VI) Issues of future workability

- The demand of sand/gravel continues to increase manifold due to increase in infrastructure developments, building, highways, bridges etc. As per WWF commissioned report (2018), upto 50 billion tonnes are mined each year to meet soaring demand, making it the largest extractive industry in the planet, accounting for more than 80% of all minerals mined in the world.

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- The demand of sand in India is estimated at 1430 million tonnes by 2020, as per report by the Freedomic Group. A U.S based Industry Market Research Company. In fact, States like Tami Nadu has started importing sand (from Malaysia in 2017) to satiate the growing demand of its construction industry and to keep soaring sand prices in check.
- The bars along the flow of river Swan constitute a renewable resource of gravel/sand, which can be harvested without significant damage, if proper care is taken. However, the maximum annual harvest that can be taken is relatively small to that available from the static source as described above. Although these observations are complicated by the vagaries of flow and sediment transport, as well as vague records of extraction, they suggest that the present demand of sand/gravel extraction in both Una and Haroli sub-Division can easily match the replenishment material annually, of course subject to strict compliances of various statutory regulations.

A (c) Identification of patches/stretches having threat to over exploitation of mineral beyond sustainable capacities

- As per present data available with regards to annual production of minerals in Sub-Divisions, Una and Haroli (for 28 leases granted for open sale) it is evident that the extraction is below the sustainable capacity i.e. as per mineable resource shown (Up to the depth of 1mtr only) in various Mining Plans of granted mining lease areas.
- Further, a total area of about 194-76-05 hectares has been leased out (40 mining leases) in Sub-Division of Una and Haroli, whereas the area of Swan river is 2760 hectares, which is just 7% of the total area.
- Problem is not of area under mining but it is with regards to giving small area/patches on mining leases which are far apart (it may be due to the private ownership of land). This leads to vacant spaces in between, which is not conducive, either to scientific mining or systematic planning.

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- Already lots of no-mining zones have been declared as per rules or as per recommendations of the Joint Inspection Committee under the Chairmanship of respective SDM's. In brief these are: -
 - No river/ stream bed mining may be allowed within 75 meters from the periphery of soil conservation works, nursery plantation, check dams or within the distance as recommended by the SDM committee, whichever is more.
 - No river/ stream bed mining may be allowed within 1/10th of its span or 5 meters from the banks or as specified by SDM Committee whichever is more.
 - No river/ stream bed mining may be allowed within 200 meters upstream and downstream of water supply schemes or as specified by the committee, whichever is more.
 - No river/ stream bed mining may be allowed within 200 meters upstream and 200 to 500 meters downstream of bridges depending upon the site-specific conditions.
 - No river/ stream bed mining shall be allowed within a distance of 75 meters from the edge of embankments.
 - In the Survey Document prepared for Distt Una, areas in various tributaries which join river Swan in Una and Haroli Sub divisions have been declared as no mining areas.
 - Further, identification of patches/ stretches having threat to over exploitation of mineral beyond sustainable capacities, is not possible at present because deposition of minerals is a dynamic process, which shall charges every year depending upon various factors but primarily on rainfall. Patches and stretches may have accumulations, but they may not be under any mineral concessions. Deposition may occur downstream of bridges due to obstruction of piers, or along the embankments i.e. in no mining zones, hence not possible to harvest.

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-40-

A (d)) Identification of patches/stretches where mining activities can be allowed and area to be prohibited.

For the purpose of studies, the area of Swan River can be divided into 4 district parts, as below:-

	Name of patches/stretches	Una Sub-Division		Haroli Sub-Div		Total area
		No. of lease	Area (In Hec.)	No. of lease	Area (in Hec)	
1	Border Una Sub-Div to Ghalluwal Bridge	2	5-33-68	-	-	5-33-68
2	Ghalluwal Bridge - Rampur Bridge	-	-	5	17-90-28	17-90-28
3	Rampur Bridge— Santokhgarh bridge	12	53-94-53	2	5-48-99	59-43-52
4	Santokhgarh bridge- H.P /PB bridge(Allgran).	2	3-51-27	5	10-48-76	14-00-03
5	Total	16	62-79-48	12	33-88-03	96-67-51

Table-15, showing distribution of mining leases with total area.

- Of the 28-lease granted for open sale, the concentration of leases in between Ghalluwal Bridge-Rampur Bridges (7 No. area-23-23-96 hectare.) and between Rampur Bridge, to Santokhgarh Bridge (14 No. -area 59-16-89 hectare). Physical observation during inspections also indicates maximum deposition of mineral sand between these two stretches. It is because of the fact that gradient of river is very gentle, which allows sediments to settle down. List of mining leases/mineral concession granted for free sale of mineral in sub Division Una and Haroli is attached as an **Annexure -2**.

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- As mentioned at Para (c) above, the only constrain is of granting small patches of areas on leases, as the ownership of lands are mostly private, and getting consent of adjoining land owners may not be possible.
- The only solution lies in physical identification of larger areas having mineral aggradations i.e the bars preferably in the central part of the river and along. Thereafter revenue records of the area can be obtained to know about the ownership of lands. All the owners can be asked to form a group/society for obtaining mineral concession and other consent.
- Further, Govt. vide Notification No. Ind-II(F) 6-15/2020-1 dated 03.08.2021, has imposed complete ban on grant for fresh mineral concessions by way of mining leases over private lands for open sale of river borne mineral i.e. sand, stone and bajri etc. in the border river bed areas of District Una, Nalagarh river bed area of District Solan, Mand, Indora and Fatehpur river bed area of Distt. Kangra and Paonta Sahib river bed area of Distt. Sirmour, in future till further orders.
- During inspection, it has been observed that in the stretches between 2 to 4 as shown in table-15 from Ghalluwal Bridge down to HP/PB border, accumulation of sand is more than 70% as compared to gravel, which is only 20-30%. Not allowing this mineral to be lifted, will not only be loss to Govt. exchequer/private land owners in terms of their additional income, but may damage their agricultural lands through silting etc. Also this precious mineral will flow down to Punjab area during rainy season, adding to their resources. Hence, a review of the ban, should be done after assessing the potential of the area, replenishment factors and above all the economic and social issues like revenue to Govt., income to local people, employment issues etc.
- Such mineral rich patches/ stretches can easily be identified by the field staff and recommended by the SDM Level Committee, subject to various no-mining zone issues.

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- Patches/stretches which are to be prohibited for mining should include all the no-mining zones like safe distances from embankments, bridges, any water supply schemes etc.

A(e) To study the damages to Environment and Socio-economic infrastructure in nearby areas, especially to Swan channelization and threat if any due to ongoing mining activities and suggestive measures.

i) Damages to infrastructures etc.

- During inspection of various stretches of Swan river, it was observed that there were basically two types of infrastructure i.e. bridges and the embankments of both right and left bank of the river, which could be damaged due to meandering nature of the river or mining activities/illegal mining.
- No damage to any of the pier of three bridges falling in Una and Haroli Sub-Division were notice during the inspections. Further no complaint has been received from the PWD authorities on this issue.
- As regards to damage to the embankments of Swan channelization works, Superintending Engineer Swan River Flood Management Project, Circle, Una Distt. Una vide letter dated 23.03.2021 had directed the Executive Engineer, Flood Protection Division, Gagret, Distt. Una, to supply a comprehensive list of the stretches along Swan river and its tributaries, after visiting the spots/sites/ where mining is being carried out within a distance of 75meter from the edge of constructed launching aprons for the protection of embankments

In response to above, XEN, had supplied a list of 27 no. of stretches in main Swan river and its tributaries where mining was being carried out within the distance of 75 meters from the embankments.

On directions from the Deputy Commissioner Una District, Joint Inspection of these sites was got conducted by Asstt. Engineer, Flood Protection Sub-

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-43-

Division Gagret Distt. Una, Asstt Engineer, JSW Sub-Division Amb, Distt Una and Mining Officer, Una on 27.05.2021 & 28.05.2021. As per their report, damage at about 8 locations due to unauthorized mining activities was observed to the embankment structure, and prior to that no damage was reported by the Department i.e. prior to 31.03.2021.

- They had also reported that regular monitoring of structure is required in order to avoid further losses to Govt. property and the hindrances/obstacles arising due to high deposition of sediments in central part of river bed, which is major reason for change in course of Swan river & its tributaries, towards banks on extreme side leading to scouring/ erosive action along banks and at some points these need to be cleared.
- During our inspection also from 1.08.2021 to 4.08.2021, (mid of rainy season) it has been observed that such accumulation of material has occurred at many places i.e. point bars, resulting in meandering of river towards the embankments, thus causing damage to it.
- In fact a Joint site inspection by the officers of CWPRS (Scientist 'E' and 'B') and Swan River Flood Management (SRFM) Division H.P, headed by Chief Engineer, dated 17 & 18 September, 2019, had commented that:-
 - Sand mining at different locations along the Swan and its tributaries were noticed. These activities appeared to be carried out in unscientific way.
 - In most of the Khads, the flood water seemed to be obstructed due to growth of vetiver/similar type of grass, such growth inside the river portion should be removed from the flood plains. However, such grass may be grown on this slope of embankments along country side to protect this embankment/bank.
 - The bridge water way in few cases was seen to be insufficient causing afflux up stream and hence flooding. It is advised to clear all type of vegetation obstructing this bridge waterway wherever noticed in the line with the

28

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embankment or both the banks. It was also noticed that the bed below this bridges are provided with concrete apron. Hence, the flow condition below the bridges will be similar to the weir flow. This in turn will lead to degradation of the bed d/s and aggradations on U/s of two bridges.

- The low water level should be carefully identified during the execution of work and accordingly the width of laundering apron shall be computed.
- The past two inspections i.e. during September, 2019 and May 2021, speak of both accumulation of materials and some damage to embankments due to meandering effect, obstruction caused to flow of water or illegal/ unscientific mining, however, as regards damage to environmental aspects like air and water pollution, no complaint has been received from the local officer of Pollution Control Board.

ii) **Suggestive measures to check damage to environment and socio-economic infrastructures arising out of ongoing mining activities could be:**

- Allowing mining activities to the already granted leases after rainy season, with following condition; -
- Proper demarcation of their areas, from revenue authorities, so as to match both the revenue map and the topographic map shown in the mining plans. Any deviation noticed in mining plans to be rectified.
- Erection of pucca boundary pillars, so that they do not lost till the next rainy season. At least three references pillars be erected outside HFL, for future references.
- If possible, two sign plates indicating levels both at u/s and d/s of the lease area be also fixed to study the depth of mining issue and, subsequent replenishment issues.
- All the leases holders falling in stretches i.e. between the bridges (2 to 4 as mentioned in para (d), should join together to have a single exit route by making a ramp over the embankment after taking permission

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from the concerned department. This would help in avoiding multiple routes/ramps over the embankment and hence less damage to the structures. Height barriers may be erected at suitable locations to avoid the passage of heavy machinery or mineral filled vehicles.

- As per clause 18 of part III of Form F (Lease Deed), the lessee shall provide and at all times keep at or near the pit road, efficient weighing machine and shall weigh the mineral and enter in the book of account.
- For small lease holders, it may not be possible to have individual weighing machines. Hence, all the lease holders falling in a particular stretch can join hands to have a common route and a common electronic weighing machine. (to be decided by the SDM Committee or the Mining Officer)
- All lease holders to maintain daily record of production/dispatches/ labor employed/ Tractor or truck numbers with the name of drivers and any other information as required by the department concerned, near the mining site, through an authorized person.
- Erection of display boards, indication details of lease i.e. name, period, quantity of mineral approved, name of authorized persons, phone numbers and map location Etc.

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A (f) The available mineral potential in above areas of river Swan, along with possibilities of replenishment the said area;

- The possibility of replenishment and available of mineral potential in the Swan river tract of Una and Haroli Sub-Division have already been described in details at para 'b' above (page onward) summarizing: -
- i) After channelization, through embankments on both side, the Swan river has become a unique river system, wherein its flow has been curtained within a narrow stretch ranging from 100-800 mts.
 - ii) Due to this narrow stretch, the chances of replenishment have increased because of increased velocity of flow during rainy season and deposition of material at lower stretches due to gentle gradient. Before channelization all this material use to spread horizontally up to four to five km. in width, spoiling agricultural lands damaging properties etc.
 - iii) The geological, topographical and climatic feature all favour, the replenishment and hence there is availability of minerals throughout the year.
 - iv) As per the prevalent Mining Rules in Himachal Pradesh, the maximum depth of mining has been kept as 1 m, in spite of the fact that Enforcement & Monitoring Guidelines for sand mining January 2020, stipulates mining depth up to 3 meters. During inspection of area D/s 9 km of Santokhgarh H.P/PB boarder i.e near Ailgran bridge the height of banks on both side of Swan river were more than 10 meters. This unregulated/unscientific mining in Panjab region may in fact cause environmental issues in H.P in future.
 - v) As calculated at para 'b' above, the annual mineral deposition in Una and Haroli Sub-Division areas to a tune of 64.84 lakh tonnes, against the legally extracted material of 4.95 lakh tonnes during 2020-21.

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31


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vi) This data has not taken into consideration the illegally extracted material by unscrupulous elements and even by lease holders. Studies suggest that the present demand of sand/gravel extraction in both Una and Haroli, Sub-Division can easily match the replenishment material annually, of course subject to strict compliance of various statutory regulations and through proper monitoring mechanism.

A (g) Final recommendation and suggestions of the committee:

i) **With regards to mining operations of present 24 leases for open sale in Sub-Div of Una and Haroli.**

- The mining operation in these leases may be allowed after spot inspection, w.r.t any unscientific mining, mining outside area, maintenance of records etc.
 - Proper demarcation with boundary pillars.
 - Reference pillars above HFL.
 - Revenue map to match with topographical plan.
 - Selection of common route by lease holders falling in over common stretch.
 - Erection of common weigh bridge by association of lease holders in one common stretch.
 - Maintenance of production/dispatch/labor/tractors register at site, after getting these registers countersigned by staff of mining department.
 - Erection of sign boards giving details of lease.
 - Proper designation of stockyards.

ii) **With regards to mining operations of present 4 auctioned areas in Sub-Division, Una.**

➤ During inspection of Swan river, it has been reported that most damages were caused due to unscientific and mechanized mining done by contractors of the auctioned areas for which a no. of complaints were registered by the duty holders. Physically the sites could not be inspected due to water in Swan River.

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- On the basis of violations noticed by the Mining Officer w.r.t the conditions of the contract agreement deed, working suspended in the above said auctioned areas may not be allowed further and contract agreement may be cancelled after forfeiture of the security amount and recovery thereof due to breaching of the conditions of Agreement.

iii) **With regards to future grant of mineral concessions.**

- Govt. vide Notification No. Ind-II(F) 6-15/2020-1 dated 03/08/2021, has imposed complete ban on grant of fresh mineral concession by way of mining lease for open sale of river borne minerals i.e. sand, stone and bajri etc. over private land.
- Replenishment studies indicate enough availability of minor mineral particularly sand and gravel. Observations of two committees earlier and even by this committee indicate aggradations of mineral as point, mid-channel or month bars observed at various location. These are all renewable resources, periodically replaced by sediment transport. It must be removed on an annual basis to prevent built-up, or else it could cause more damages to infrastructures, silting of agricultural lands, occurring within the embankment, and ever lose to Govt. exchequer, revenue to private land owners and employment issues.
- Best way to lift such mineral bearing areas could be by identification large rectangular areas by the department, preferably in the central part of the river an along the bars. Thereafter revenue records of the area can be obtained to know the ownership. All the owners can be asked to form a group/society for obtaining mineral concession and other statutory clearances or else they can be given a percentage of royalty, say 20-25% in ratio of their lands involved, by the, mineral concession holders.

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iv) **With regards to replenishment study issue**

- Replenishment studies are required in order to nullify the adverse impacts arising due to mining activities.
- Methodology of replenishment studies, require detailed survey's and data processing techniques. For this sophisticated instruments, dedicated software along with establishment of benchmarks by putting number of pillar points and various ground control points with the help of DGPS are required. Further, studies are spread over long period of times and it may not be possible to maintain the ground stations. These studies can either be outsourced to some reputed agency (of course at a great cost) or can be done by conventional physical survey of the field, by observation of Google images, photographs and siltation issues etc.
- These physical survey studies should be done at least twice a year by a Joint Inspection Committee.

v) **With regard to Mining Plans:-**

- Mining plan is an important document to assist the mine owners to operate the mine in scientific and systematic manner. This plan forms basis for getting environmental clearances, hence utmost care should be taken.
- To physically map the area and demarcate the boundaries of the mining area with pillars.
- As most of the areas fall within the HFL, these boundary pillars may get washed away during rains/floods, hence at least three stations be fixed above HFL to help mark this boundary afresh after the rains.
- All physical features, particularly the distance of both the embankments, the flow channel of river, location of bars, location of agriculture vetiver grass etc. should clearly be indicated on the surface plan.

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- Data of water table, through the nearest wells, should invariably be recorded, at least twice a year.
- Indian Bureau of Mines, Govt. of India, charges the lease holders for verification and site inspection of the mining plans. Similar charges can also be levied by the department for the extra services rendered.

vi) **Other related recommendations and suggestions to ensure scientific mining and checking of illegal mining.**

a) **Promoting adoption of mechanical mining: -**

- Presently only manual mining is allowed in river beds, although there is provisions in rules(Rule 19 of H.P Minor Mineral (Concession)and Minerals (Prevention of illegal Mining, Transportation and Storage)Rules-2015 which allows a tyre mounted front and loader up to 80 hp without backhoe, with the permission of Director Industries, however no such permission has been given to any lease holder yet.
- The mining of sand/gravel is a quantitative activity requiring mining, loading, unloading, reloading etc. and this cannot be done manually. Thousands of tonne of material are extracted daily, and without the use of machines it is not at all possible. In fact 80% of illegal mining cases have been reported as a result of using the machines like JCB, pocklain etc. Because of this restriction limits, blackmailing have crossed. In the adjoining state of Punjab, pocklains (chairs-mounted machines) with huge buckets are allowed, and depth of mining also exceeds more than 3 meters.
- The Govt. needs to consider this issue and devise a mechanism to monitor the conditions for safely using machines for carrying out scientific mining. Huge penalties can be imposed for non-adherence to the conditions.

b) **Delegation of powers under MM(D and R) Act to officers of different Departments to be reviewed:**

- In order to check illegal mining activities, the Government vide notification dated 30/04/2011 has delegated powers to 39 officer/ officials of various categories of different departments like, PWD, I&PH, Forest, Revenue, Police

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35

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and Industries to make complaints in writing in the court of competent jurisdiction regarding illegal mining/transportation of minerals.

- Similarly, vide notification dated 30/04/2011 no. of officers/ officials of various departments have been delegated powers to seize any mineral raised or transported or caused to be raised or transported by any person without any lawful authority, any mineral from any land for that purpose uses any tool, equipment, vehicle or any other thing for this purpose.
- Powers have also been delegated to Regional Transport Officers vide Notification dated 19/09/2012 to help in prevention of illegal mining and also to in-charge of multi-purpose barriers vide letter dated 05/12/2012.
- As mentioned by worthy DC Una vide letter dated 29/05/2021 addressed to ACS (Ind) to the Govt. of H.P, these notifications are fundamentally flawed as it authorizes other departments to do the work of mining department and allows the mining department to take the plea that other departments are not doing enough to control illegal mining. Just like the Mining department cannot be authorized to take action against offenders under Revenue, Police, Forest Acts etc., this responsibility of enforcing the mining Act should not be pinned on other departments. As rightly said by worthy DC "everyone's responsibility is none's responsibility".
- Hence these delegations of powers need to be rescinded, making mining department primarily responsible to enforce its own rules.
- The Deputy Commissioner Una District Una has suggested the following points
 - a) Higher penalties should be notified for illegal mining by State Government as per scales specified in NGT order in NGT Bar Association Vs Virender Singh .
 - b) Per metric tons Environmental compensation should also be notified for violators as per NGT orders .

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36

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c) Use of modern technology like UAV/Drone/CCTV etc.

- With the development in image data processing tools and its accuracy acceptability, drone/UAV fitted with advance cameras, can be used for survey purposes to study replenishments factors. The surveys are conducted by using a set of instruments and compatible software. However ground support is invariably required, by establishment of benchmarking by putting No. of pillar points and various ground control points (GCP). These can also be used to locate spots of illegal mining. However they have limitation, both in time and cost factors. Swan River may be a herculean task. Establishing benchmarks through No. of pillars points in the Swan river profile may not be possible, for they may be washed away during floods or destroyed by unscrupulous person. Similarly, use of CCTV cameras, for checking of illegal mining and movement of vehicle carrying mineral is possible only near public places, where security to these cameras are ensured.

They may not be useful in river beds, firstly because of security reasons and secondly due to lack of electrical connections and other multiple limitations. Mining Department had earlier tried fixing of CCTV cameras in District Solan, Sirmour Una and Nurpur, area of Kangra District of Himachal Pradesh as per order of the Hon'ble High court of Himachal Pradesh in CWPIIL 17/2016 but they were either damaged or stolen away. Accordingly the Hon'ble Court was apprised about the fact that the installation of CCTV Cameras for monitoring of illegal mining was impracticable, expensive and was technically not feasible. The Hon'ble Court was pleased to direct the Respondent State to explore the possibility of monitoring the illegal mining activities by way of Drone if, it, is economically viable; and it proves to be useful. Accordingly, efforts were made by the Mining Department and practical demonstration of Drones were arranged in the river bed area of the State, however during the demonstrations of the Drones, it was observed that Drone only provides the Ariel view of the mining

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37

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activities being carried out in the ground and is unable to distinguish legal and illegal status of mining being undertaken. The cameras of the Drones also could not capture the Registration No. of the vehicles engaged in Mining neither it can decipher whether the vehicles are transporting the legally mined mineral or otherwise. During the demonstration of Drone camera, a no. of other limitations of the technology was noticed by the authorities and it was experienced that the use of drones for monitoring of illegal mining was impracticable, expensive and was not solving the purpose of the Department. Accordingly, the Hon'ble High court was appraised about the factual position.

d) Possibility of Geo-fencing of mining lease areas: -

- Geo-fencing is a location based service in which an app or other software program uses radio-frequency identification (RFID), wi-fi, GPS, or cellular data to trigger a targeted marketing action (such as a text, e-mail, social media, app. Notification) when a mobile device or RFID enters or exits a virtual geographic boundary, known as a geo-fence.

- With practical application for a number of industries, geo fencing is the practice of creating virtual perimeters within certain environments, when integrated with radio dispatch solutions, it may enable operations;
 - To see when employees enter restricted zones, work areas etc.
 - Monitoring of blast zone area;
 - Transporting of minerals;
 - No-go zones, setting up of alerts;
 - Checking of speed limits etc.

- Basically, this hi-tech technique is useful when areas are large, say a big mining areas like that of M/s ACC or M/s Ambujas in Himachal Pradesh, or a large industrial area like Morpen etc. For small areas, the signatures would be too small, to decipher the data.

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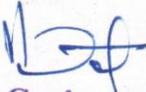
- Moreover, geo-fencing or geo-referencing would require outsourcing, may be through AGISAC (Aryabhata geo-informatics & space application centre), involving design, development and implementation of web based integrated mines and minerals management system application software, training and capacity building and a dedicated trained staff. Moreover collection of field data shall still be required to get the exact geo-coordinates of lease area based on demarcation by the revenue authorities. These co-ordinates would often change after every rainy season, when pillars are re-fixed after fresh demarcations.
- It is for this reason that even in the "Enforcement & Monitoring guidelines for sand mining January, 2020", the requirement at the mining lease site for small size plots i.e up to 5 hectares is an Android based smart phone; which a local mine owner (being ignorant of these high-tools system) can easily handle and understand.

e) **To use cheaper and manageable technologies:-**

To effectively check the menace of illegal mining, regular monitoring of lease holders, and replenishment studies, cheaper technologies through google maps/google earth/latest topo sheets of survey of India, are useful tools. For this an android plane is the requirement, which can

- Locate the latitude and longitudes of any area of study like spot of deposition, spot of degradation, spot of illegal mining etc.
 - Photographs of such location along with dates and co-ordinates.
 - Photographs of boundary pillars, supporting pillars above HFL etc.
- Satellite imageries of the area through remote sensing, Google map can help in locating the locations of unscientific mining. Presence of deep pits if excavated, use of machinery etc. and then through spot inspections, action can be taken against the offenders,
 - In any case physical action is required on the ground may be with regards to nabbing the miscreants, challaning of vehicles or taking other stringent action.

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f) Strengthening of the Mining Staff:-

- As mentioned in above paras, men power is required to;
 - -periodically carry out replenishment studies;
 - to regularly monitor, if any damage is caused due to mining -legally or illegally, to any infrastructures like bridges, embankments etc.
 - Identification of fresh location, where aggradations of minerals has taken place after rains;
 - Place/locations which can be prone to illegal mining and their monitoring thereof.
 - taking action against offenders involved in illegal mining and transportation of minerals etc.
 - checking of records of production, dispatches, labour involved, stockyards etc. of lease holders etc.

- For this mining department needs to be adequately strengthened, as at present Distt. Una has one Mining Officer, one Mining Inspector, 2 Assistant Mining Inspector and only 8 mining guards (two in check posts), to undertake day and night monitoring of such vast stretch of river Swan and other parts of the distt, particularly with its large border with adjoining State of Punjab.

- All the above duties can be carried out by the officers/officials of the department, if the mining department is adequately strengthened by at least doubling the staff. Two flying squads along with vehicles would be sufficient for patrolling the entire area.

- Cost wise also, this strengthening would be much cheaper than having hi-tech surveillance systems like Drones/CCTV cameras/geo-fencing etc.

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g) Independent monitoring mechanism:

- In order to regularly monitor the mining activities, with reference to various issues as have been discussed above, the "Environmental and Monitoring Guidelines for Sand Mining – January, 2020" has recommended constitution of a District Land Task Force (DLTF) under the Chairmanship of Deputy Commissioner, with Superintendent of Police, other related senior functionaries of Forest, HPPWD, Revenue, Jal Shakti/Swan Channelization Deptt. Una, HPPCB, Distt. Transport Officer etc. with one/two independent members nominated by this commissioner concerned.
- Instead of having multiple committees, this one committee should suffice the overall mandate of mining and related activities by meeting at least twice a year.

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Photograph 1 and 2 showing mid channel bar diverting the flow of river towards banks.



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Photographs 3 and 4 depicting the information pertaining to Mining lease areas and temporary boundary marks erected by the lessee after erosion of permanent pillars.



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Photographs 5 and 6 showing the basement pier of Allgran Bridge downstream to Himachal adjoining Panjab State depicting considerable fall in level of Swan River due to mining towards Panjab side.



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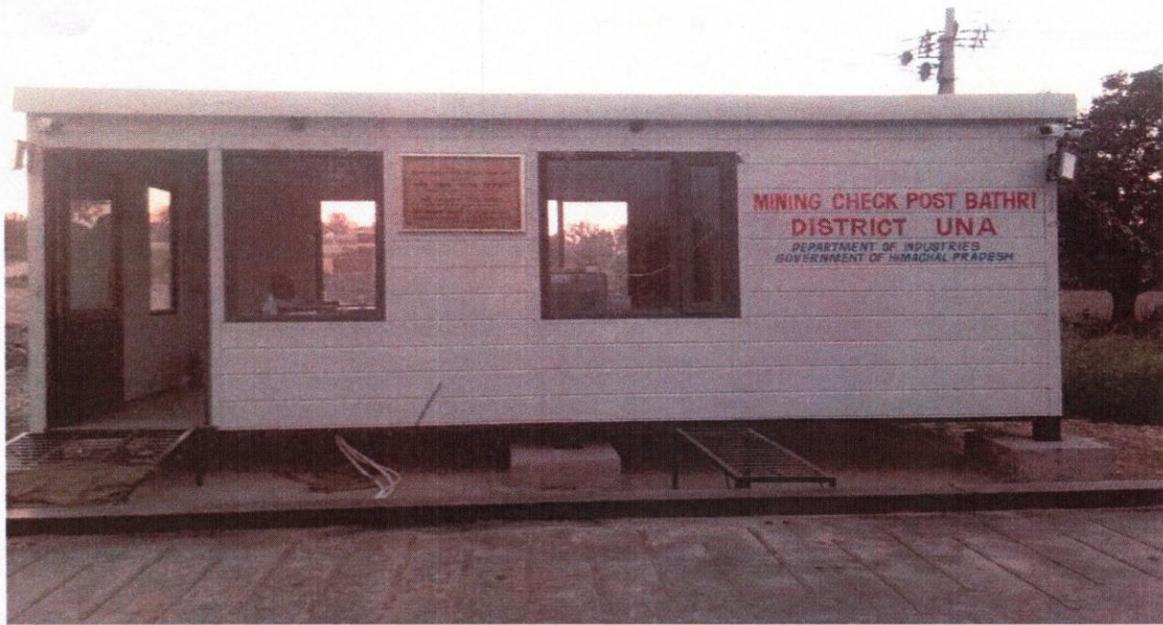


Photographs 6 and 7 showing layer upon layer sedimentation and replenishment of mineral in Swan River.

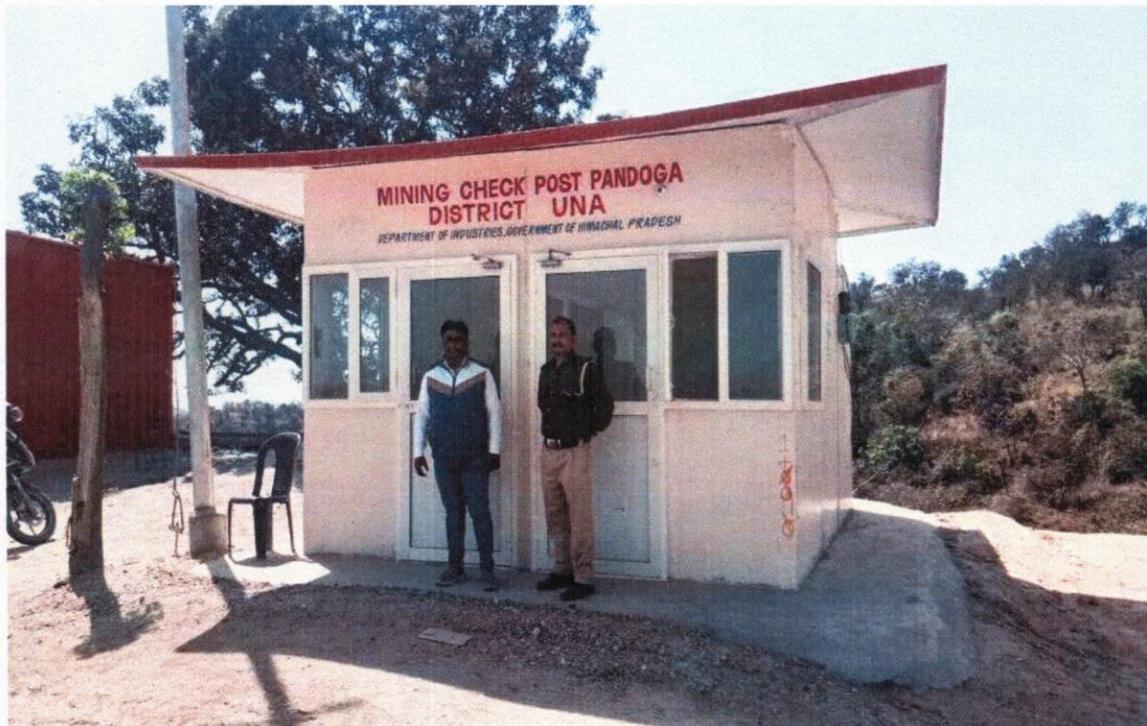


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Photographs 7 and 8 showing check posts established by the department for regulation of the Mining activities in the District.

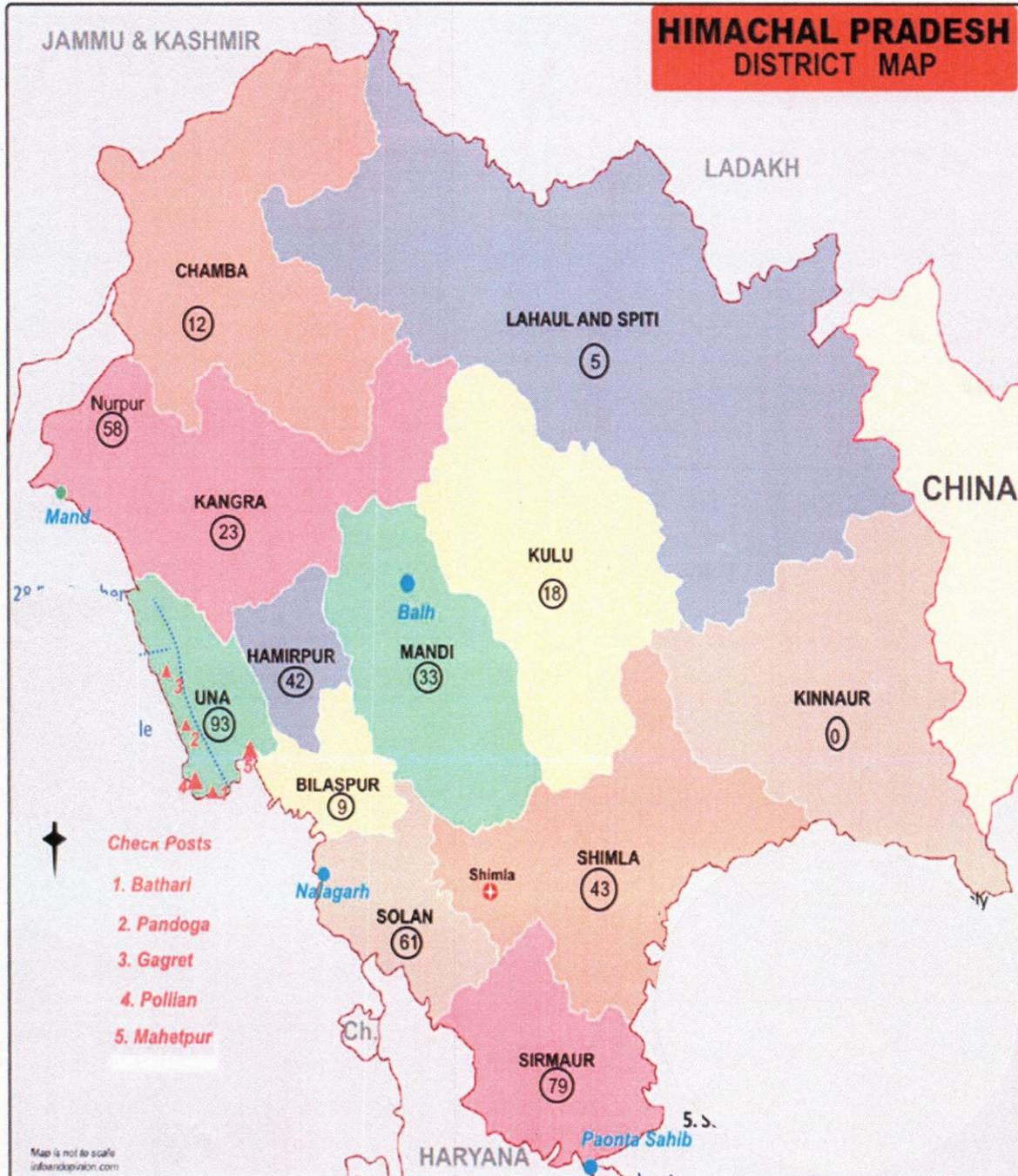


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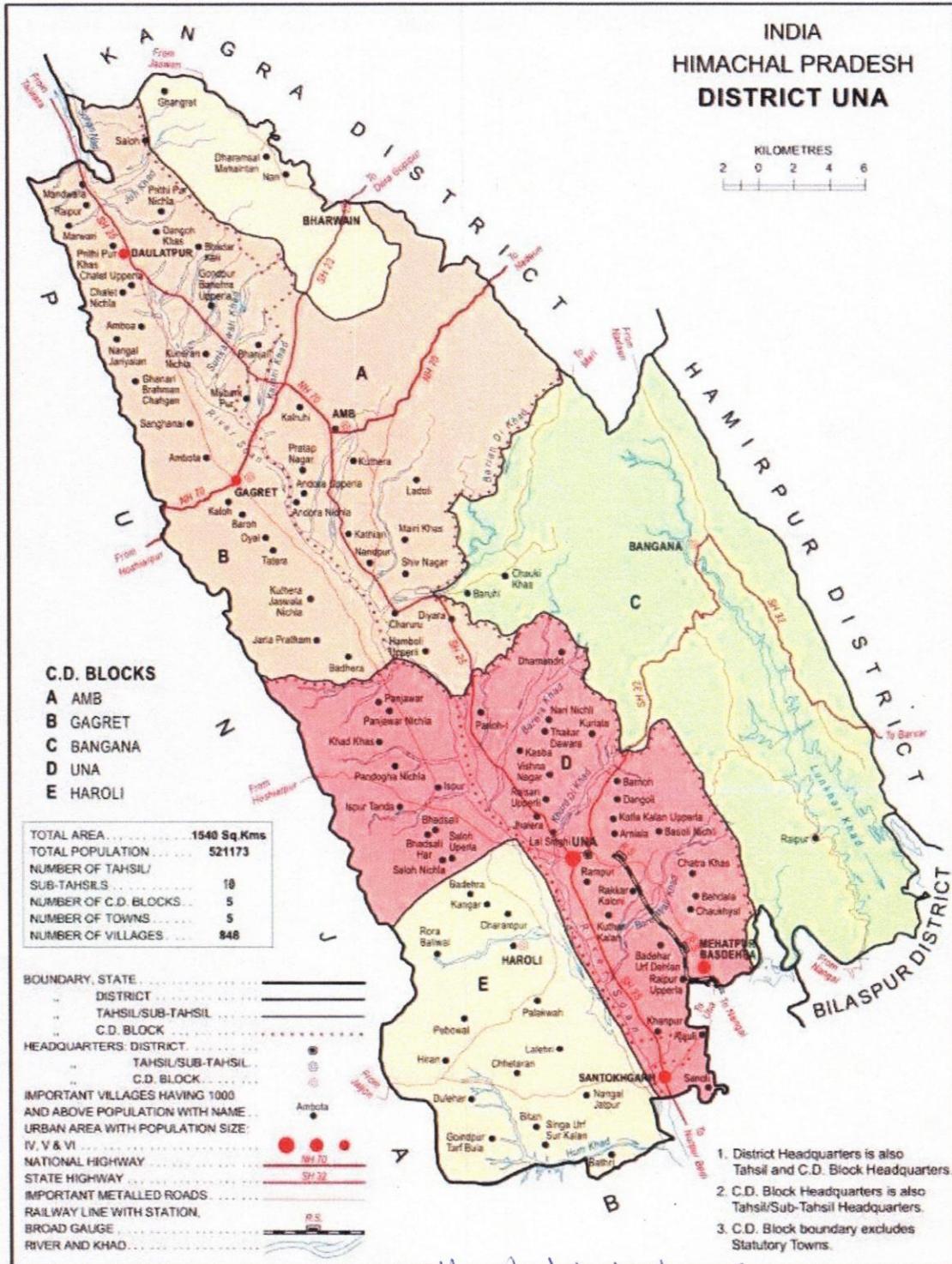
Photograph/Map showing tentative location 5 No. of check posts established by the department for regulation of the Mining activities in the District.



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Photograph/Map-10, showing tentative boundaries of study area i, e Una and Haroli Sub divisions of Una district.



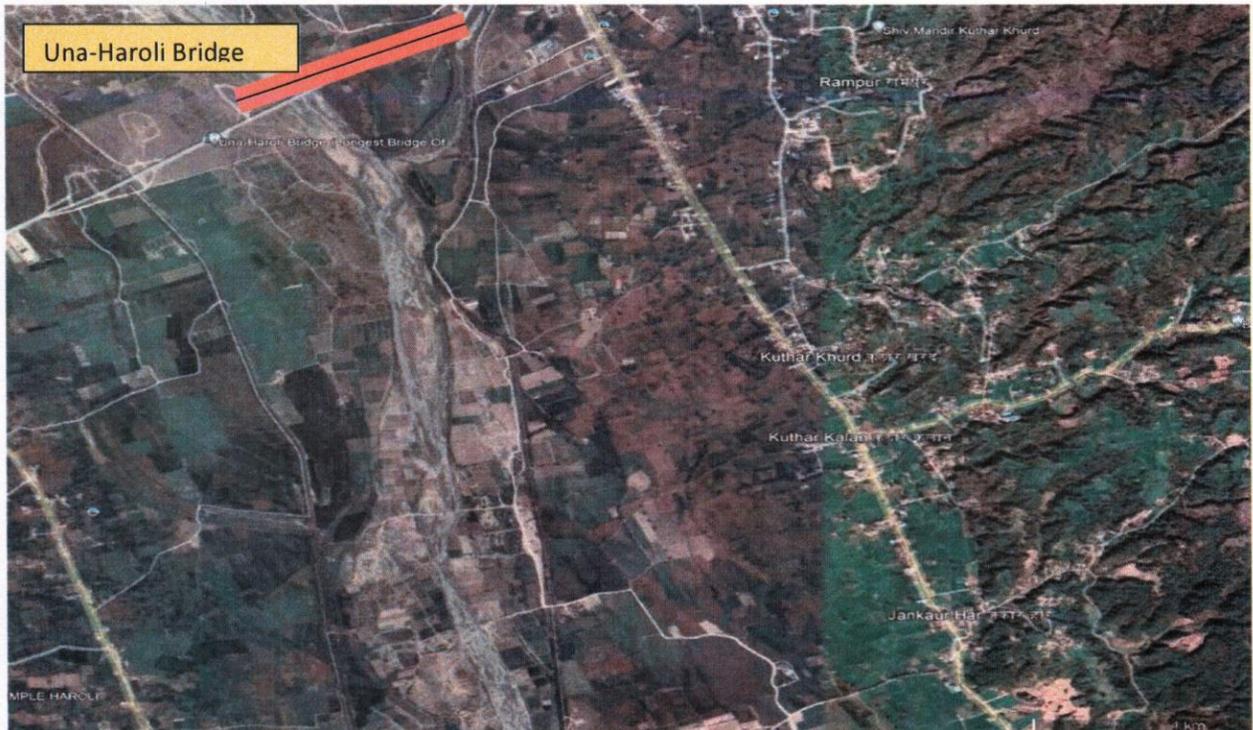
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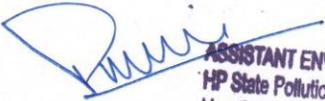
Photograph/Map-11 and 12 showing the Ariel view of Swan River near Ghalluwal and Una/Haroli Bridge.



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1	<p>Director of Industries H.P.</p> <p>(Chairman)</p>  <p>Director of Industries Himachal Pradesh</p>
2	<p>Member Secretary, HPPCB or his representative.</p> <p>(Member)</p>  <p>ASSISTANT ENVIRONMENTAL ENGINEER HP State Pollution Control Board Una (H.P.) 174303</p>
3	<p>Deputy Commissioner, Una, Distt. Una.</p> <p>(Member)</p>  <p>DEPUTY COMMISSIONER, UNA (H.P.)</p>
4	<p>Superintendent of Police, Una, Distt. Una.</p> <p>(Member)</p>  <p>Superintendent of Police Distt. Una, Himachal Pradesh</p>
5	<p>SE. Flood Control (Swan River Flood Management Project) Circle, Una</p> <p>(Member)</p>  <p>Superintending Engineer, SRFMP Circle, Una (H.P.)</p>
6	<p>Sh. Arun Kumar Sharma, Member SEAC (State Expert Appraisal Committee) Shimla</p> <p>(Member)</p>  <p>Sh. Arun Kumar Sharma</p>
7	<p>State Geologist</p> <p>(Member Secretary)</p>  <p>State Geologist Himachal Pradesh</p>

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-66-

ATTENDANCE

In compliance to the Govt of Himachal Pradesh notification Ind-II(F) 10-2/2021 dated 30.7.2021 regarding the Committee constituted for inspection of mining of Swan River in District Una H.P. The meeting on 01.09.2021 was held in Circuit House Una under the Chairmanship of Director Industries Himachal Pradesh

The following members of the Committee were present :

S.No.	Name of the Officer	Designation	Particulars
1.	Sh Raghav Sharma IAS	Deputy Commissioner Una District Una	Member
2.	Sh Arun Kumar Sharma	Retired State Geologist	Member
3.	Sh Anil Mehta	SDPO Haroli ,District Una	Representative of SP Una
4.	Sh A K Choudhary	Assistant Engineer Swan River Flood Management Project ,Gagret	Representative of SE Flood Control
5.	Sh.Praveen Dhiman	Assistant Environmental Engineer ,HPPCB Una ,District Una	Representative Member Secretary HPPCB
6.	Sh Puneet Guleria	State Geologist Himachal Pradesh	Member Secretary

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Annexure-2

List of Mining leases granted in Una & Haroli Sub-Division of District Una, H.P.

Sr. No	Name & Address of the Mining Lease holders	Khasra No. and Mauza/Mohal	Area	Status of land	Period of mining lease	Year	Production in MT	Production in Mining Plan/EC
Sub-Division Haroli								
1	Sh. Rajan Kumar, S/o Sh. Ved Prakash, VPO Saloh, Tehsil & District Una, H.P.	1675, 1676, 1680,1681, 1686, Bela/Bathri	3-36-41 Hects.	Pvt. land	15-10-2016 to 14-10-2021	2016-17	2125	58560 MT
						2017-18	22900	58560 MT
						2018-19	24167	58560 MT
						2019-20	8333	58560 MT
						-----	-----	58560 MT
2	Sh. Dalbir Singh S/o Sh. Late Sh. Rulia Ram VPO Bathri, Tehsil Haroli, District Una, H.P.	1706, 1707, 1708,1716, Bela/Bathri	01-81-91 Hect.	Pvt. land	07-02-2017 to 06-02-2022	2017-18	10700	16700 MT
						2018-19	3719	16700 MT
						2019-20	1536	16700 MT
						2020-21	517	16700 MT
						-----	-----	16700 MT
3	Sh. Udham Singh S/o Sh. Kirpa Ram Village Salah, P.O. Dangehar, Tehsil Baroh, District Kangra	1212/1/2, & 1212/5/2 Samnal	01-98-98 Hect.	Pvt. land	21-06-2017 to 20-06-2022	2017-18	5967	38204 MT
						2018-19	35878	38204 MT
						2019-20	10605	38204 MT
						2020-21	14806	38204 MT
						2021-22	5678	38204 MT
4	Sh. Ram Pal S/o Sh. Balbeer Singh Village & P.O. Bathri, Block-I, Tehsil Haroli, District Una, H.P	1664,1665, 1655,1656 &1657 Bela/ Bathri	02-86-62 Hects.	Pvt. land,	04-08-2017 to 03-08-2022	2017-18	3645	55031 MT
						2018-19	3005	55031 MT
						2019-20	1920	55031 MT
						2020-21	14240	55031 MT
						-----	-----	55031 MT

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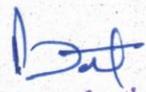
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-68-

5	Sh. Ashwani Kumar S/o Sh. Nand Kishore R/o Village & Post Office NurpurBedi, Tehsil Anandpur Sahib, District Ropar, Punjab	6544 Badhera	81-06 Kanals (3-13-00 Hects.)	Pvt. land	12-08-2017 to 11-08-2022	2017-18	11770	53946 MT
						2018-19	7284	53946 MT
						2019-20	4625	53946 MT
						2020-21	1319	53946 MT
						2021-22	-----	53946 MT
						2021-22	-----	53946 MT
6.	Sh. Kashmiri Lal, S/o Sh. Dasu Ram, VPO Palakwah, Tehsil Haroli, District Una H.P.	502,503,504,509, 513,516,517, Palakwah	03-50-01 Hects.	Pvt. land	21-09-2017 to 20-09-2022	2017-18	9590	60480 MT
						2018-19	10870	60480 MT
						2019-20	3537	60480 MT
						2020-21	25510	60480 MT
						2021-22	6500	60480 MT
7	Sh. Susheel Kumar S/o Sh. Parshotam Lal, VPO Bathri, Tehsil Haroli, District Una H.P.	1918, 1917, 1919 & 1920 Bathu/Gur Palah	01-27-89 Hect.	Pvt. land	21-09-2017 to 20-09-2022	2017-18	3250	25578 MT
						2018-19	5800	25578 MT
						2019-20	-----	25578 MT
						2020-21	450	25578 MT
						2021-22	-----	25578 MT
8	Sh. Raj Kumar S/o Sh. Sansar Chand, Village & P.O. Bathu, Tehsil Haroli, District Una H.P.	1475,1476, Bathu/Up-Mohal	01-15-93 Hect.	Pvt. land	26-09-2017 to 25-09-2022	2017-18	1725	22258 MT
						2018-19	2007	22258 MT
						2019-20	2517	22258 MT
						2020-21	23631	22258 MT
						2021-22	1397	22258 MT
9	M/s GVG Minings, Partners Sh. Gurdial Singh, Sh.Virender Singh, S/o Sh. Sadhu Singh &	3016/1 Kangar	04-81-22 Hects.	Pvt. land	15-02-2018 to 14-02-2023	2017-18	1465	92244 MT
						2018-19	11595	92244 MT
						2019-20	6740	92244 MT
						2020-21	-----	92244 MT

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	Smt. Geeta Rani, W/o Sh. Hoshiar Singh, Village & P.O. Kangar, Tehsil Haroli, District Una H.P.					2021-22	-----	92244 MT
10	Rajiv Kumar S/o Sh. Nardev Singh VPO JalgranTobba, Tehsil & District Una, H.P.	6982/1& 6983/1 Badhera	70-04 Kanals	Pvt. land	27-06-2018 to 26-06-2023	2018-19	8340	56250 MT
						2019-20	9100	56250 MT
						2020-21	9533	56250 MT
						2021-22	5400	56250 MT
11	Udham Singh S/o Sh. Kirpa Ram, VPO Dharampur, Tehsil Haroli, District Una, H.P.	5451/1 Dharampur	04-83-90 Hects.	Pvt. land	03-03-2019 to 02-03-2024	2019-20	37805	92900 MT
						2020-21	66189	92900 MT
						2021-22	6140	92900 MT
12	Sh. Anuj Chhabra, S/o Sh. S.K. Chhabra, 152-153, Phase-I-B, Shivalik Avenue Naya Nangal, District Ropar (PB)	6965/2 Badhera	65-14 Kanals	Pvt. land	29-07-2019 to 28-07-2024	2019-20	1893	46080 MT
						2020-21	4708	46080 MT
Sub-Division Una								
13.	Sh. Vijay Kumar, S/o Sh. Mangat Ram, VPO Charatgarh Tehsil & District Una, H.P.	1197/2 Udaypur	03-99-79 Hects.	Pvt. land	04-11-2016 to 03-11-2021	2017-18	2025	72690 MT
						2017-18	29458	72690 MT
						2018-19	17075	72690 MT
						2019-20	2250	72690 MT
						2020-21	19751	72690 MT
						2021-22	540	72690 MT

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14	Anchal Sharma D/o Late Sh. Ajay Sharma, Ward No.1, Village Kalehra P.O. Kungrat Tehsil Haroli, District Una (H.P.)	1930/2,1929/2,1 28/2 Khanpur	3-12-51 Hects.	Pvt. land	29-09-2016 to 19-09-2021	2016-17	1780	58560 MT
						2017-18	18663	58560 MT
						2018-19	8467	58560 MT
						2019-20	-----	58560 MT
						2020-21	3383	58560 MT
15.	Sh. Rajiv Kumar S/o Sh. Dhyan Singh VPO Upper Basal, Tehsil and District Una, H.P.	781, 1737/782, 1739/785/1, 1738/782, 783/1, 784 & 1740/785 Basal/Khadni	03-81-48 Hects.	Pvt. land	29-06-2017 to 28-06-2022	2017-18	6400	78750 MT
						2018-19	2117	78750 MT
						2019-20	1530	78750 MT
						2020-21	5380	78750 MT
						2021-22	167	78750 MT
16.	Smt. Sudershan Devi W/o Late Sh. Tejinder Singh, VPO Jankaur, Tehsil & District Una, H.P.	1535/32 Jankaur	03-10-01 Hects.	Pvt. land	03-10-2017 to 02-10-2022	2017-18	4620	58900 MT
						2018-19	4667	58900 MT
						2019-20	522	58900 MT
						2020-21	4560	58900 MT
						2021-22	450	58900 MT
17.	Sh. Pink Raj S/o Sh. Kamal Dev, Village & P.O. Santoshgarh, Tehsil & District Una H.P.	1534/32 & 1539/33 Jankaur Har	03-93-44 Hects.	Pvt. land	04-10-2017 to 03-10-2022	2017-18	5933	41472 MT
						2018-19	21611	41472 MT
						2019-20	3010	41472 MT
						2020-21	47361	41472 MT
						2021-22	4419	41472 MT
18.	Sh. Gurjant Singh, S/o Sh. Labh Singh, VPO Naulakha, Tehsil & District Fatehgarh-Sahib, Punjab	1600,1599,1594,1593,1587,1561,1562,1586,1579,1563,1564,1585,1580,1578,1565,1566,1567,1573,1572,1570, 1569 & 1568 Nangran Jhikla	10-28-80 Hects.	Govt. land	04-01-2018 to 03-01-2028	2017-18	29167	224536 MT
						2018-19	87500	224536 MT
						2019-20	-----	224536 MT
						2020-21	58333	224536 MT
						2021-22	-----	

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19.	Sh. Raman Kumar S/o Sh. Dharampal, Village & P.O. Ispur, Tehsil Haroli, District Una, H.P.	712,709,708,702, 703,704,696,695, 694,693,690,691, 692,683,684,685, 680,661 & 662 Nangran & Jhikla	07-23-42 Hects.	Govt. land	04-01-2018 to 03-01-2028	2017-18	21667	2157887 MT
						2018-19	43333	2157887 MT
						2019-20	-----	2157887 MT
						2021-21	-----	2157887 MT
						2021-22	-----	2157887 MT
20.	Sh. Devinder Singh, VPO Mainsi Indora, Tehsil Indora, District Kangra (H.P.)	1967, 1968, 1969, 1970, 1966, 1965, 1964, 1602, 1596, 1591, 1590, 1601, 1598 & 1995 Nangran	05-15-34 Hects.	Govt. land	22-03-2018 to 21-03-2028	2017-18	16667	113625 MT
						2018-19	50000	113625 MT
						2019-20	-----	113625 MT
						2020-21	85218	113625 MT
						2021-22	-----	113625 MT
21	Sh. Kishori Lal S/o Sh. Khushi Ram, Rotary Chowk, Una, District Una (HP)	2014, 2015, 2016, 2010, 2011, 2012, 2013, 1984, 1983, 1982, 1981, 1978, 1977, 1975 & 1974 Nangran	05-61-74 Hects.	Govt. land	21-03-2018 to 20-03-2028	2017-18	17917	112348 MT
						2018-19	-----	112348 MT
						2019-20	-----	112348 MT
						2020-21	35833	112348 MT
						2021-22	-----	112348 MT
22	Anoop Thakur S/o Sh. Jagdev Singh VPO Jankaur, Tehsil & District Una (HP)	1123, 1125 & 1126 Jankaur Har	04-72-93 Hects.	Pvt. land	09-04-2018 to 08-04-2023	2018-19	7415	37200 MT
						2019-20	7590	37200 MT
						2020-21	21390	37200 MT
						2021-22	3900	37200 MT
23.	Jagjeet Singh Sodh S/o Sh Niranjn Singh Sodh, Ward No. 5, Village Fatehpur P.O. Nangran, Tehsil & District Una, H.P.	2200, 2201, 2205, 2206 & 2207 Fatehpur.	02-02-40 Hects.	Pvt. land	17-07-2018 to 16-07-2023	2018-19	2800	38860 MT
						2019-20	2930	38860 MT
						2020-21	10643	38860 MT

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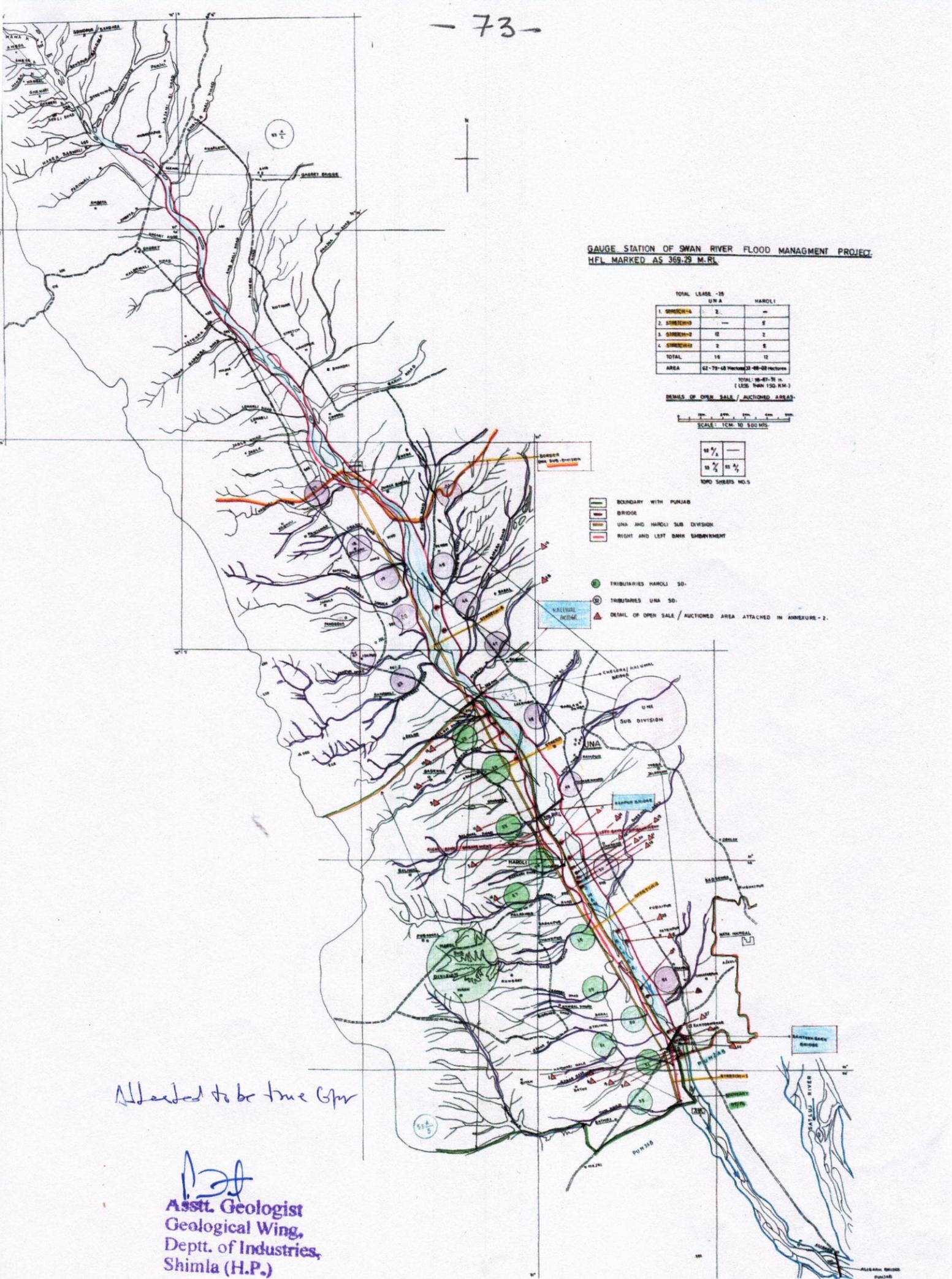
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24.	Rakesh S/o Piare Lal, R/o Ward No.7 Santoshgarh Tehsil & District Una, H.P.	77/1 Santoshgarh	01-40-62 Hect.	Pvt. land	26-06-2019 to 26-06-2024	2019-20	1100	25920 MT
						2020-21	19983	25920 MT
						2021-22	331	25920 MT
25.	Manav Khanna S/o Late Sh. Kapil Mohan VPO Khanpur, Tehsil & District Una.	1935 Khanpur	01-39-00 Hect.	Pvt. land	12-07-2019 To 11-07-2024	2019-20	850	25725 MT
						2020-21	11672	25725 MT
26.	Sh. Ravinder Kumar S/o Sh. Parmeshawar Nand, VPO Santoshgarh, Tehsil & District Una (HP)	29, 30, 52/2 (New 936/52), 57, 59 Santoshgarh	02-10-65 Hects.	Pvt. land	04-01-2020 to 03-01-2025	2019-20	400	42130 MT
						2020-21	11214	42130 MT
27.	Sh. Umesh Kumar S/o Sh. Ravinder Kumar VPO Santoshgarh Tehsil & District Una (HP)	45, 31, 45/1 Jatpur Swan	03-35-15 Hects.	Pvt. land	25-05-2020 to 27-05-2025	2020-21	19723	67030 MT
						2021-22	1050	67030 MT
28.	Smt. Sunena Sharma, W/o Sh. Neeraj Sharma. Double Story Building, 19/2 Sharma Niwas, Near Old Excise Office, Takka Road, Lower Arniala, P.O. Kotla- Kalan Tehsil & District Una HP	1407, 1408/1, 1409/1 & 1410 Khaduni	01-52-20 Hect.	Pvt. land	16-04-2021 to 15-04-2026	2021-22	-----	34245 MT

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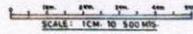


**GAUGE STATION OF SWAN RIVER FLOOD MANAGEMENT PROJECT.
HFL MARKED AS 369.29 M.RL.**

TOTAL LEASE - 28		UNA	HAROLI
1. SINDHWA	2.	—	—
2. SINDHWA	—	—	—
3. SINDHWA	12	—	—
4. SINDHWA	2	—	—
TOTAL	16	12	—
AREA		62-79-48 Hectares 33-68-00 Hectares	

TOTAL 16-41-30 H.
(LESS THAN 150 KM.)

DETAILS OF OPEN SALE / AUCTIONED AREAS



10 7/8	—
10 7/8	10 7/8

TOPO SHEETS NOS.

- BOUNDARY WITH PUNJAB
- BRIDGE
- UNA AND HAROLI SUB DIVISION
- RIGHT AND LEFT BANK EMBANKMENT

- TRIBUTARIES HAROLI SD.
- TRIBUTARIES UNA SD.
- ▲ DETAIL OF OPEN SALE / AUCTIONED AREA ATTACHED IN ANNEXURE - 2.

Allocated to be true Gpr

[Signature]
Asstt. Geologist
Geological Wing,
Deptt. of Industries,
Shimla (H.P.)

No. Udyog-Bhu(Khani-4)Laghu-Loose-Misc. 2021-2775
Government of Himachal Pradesh,
Department of Industries,
"Geological Wing"
Dated; Shimla - 171001, the 24/7/2021

To,

The Mining Officer,
Una, District Una, H. P.

Subject:- Regulation of mining activities/check posts.

Memo,

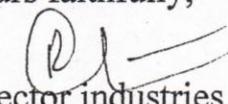
As you are aware that during a recent meeting held on 29/06/2021, the Hon'ble Chief Minister of Himachal Pradesh has expressed his grave concern over the issue of illegal mining and over loading vehicles pass towards Punjab/adjoining States without weighing it on the check posts, established for the purpose, at different locations of Una Districts. Since, the aforesaid action of the lessess may cause environment degradation due to over loading of mineral in the vehicles and evasion of royalty to the State.

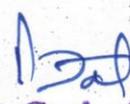
As such, you are, hereby, directed to issue the instructions to all the mining lease holders to essentially pass there mineral loaded vehicles, going towards adjoining State of Punjab through the check posts and at the most two check post and in rarest of rare circumstances three check posts be ear marked per lease and get their vehicle weighed & transit form entered at the check post for re-conciliation of royalty paid & to check misuse of transit passes, failing which action shall be initiated against the defaulter lessess including suspension/termination of mining lease.

Any laps, in the regard shall be viewed seriously, and action as per law shall be initiated against the officials.

Yours faithfully,

Attested to be true copy


Director industries
Himachal Pradesh


Asstt. Geologist
Geological Wing,
Deptt. of Industries,
Shimla (H.P.)

Government of Himachal Pradesh
Department of Industries



No. Ind-II(F)6-15/2020-I

Dated: 03/08/2020

NOTIFICATION

Whereas, Minor Minerals are located throughout the length and width of the border areas of the State and being open wealth are highly susceptible to theft/illegal transportation of minerals outside the State. Due to frequent changes in the course of rivers/streams especially during the rainy season along the border areas, boundary disputes, various objections raised by the Public, local Panchayats, and other Environment groups etc. it becomes difficult, to regulate the minerals concession given for open sale in such border areas of the State due to which such areas become prone for illegal mining.

Whereas taking into consideration, the various factors responsible for illegal, unscientific and excessive mining in the river bed areas situated along the border Districts, and with the vision that the natural resources of the State located along the border areas must be conserved and utilized in Systematic, Scientific and Environment friendly manner with the objective of sustainable development, there is a need to take a concrete decision regarding regulation of minerals concessions in border areas of the State.

Now, therefore, in the interest of systematic/scientific mining and to reduce the pressure on the rivers/stream beds to avoid chances of illegal transportation of minerals outside the State, so that the eco-system of the area could be conserved. The Governor, Himachal Pradesh is pleased to impose complete ban on grant of fresh mineral concession by way of mining lease over private land for open sale of river borne mineral i.e. sand, stone and bajri etc. in the border river bed areas of District Una, Nalagarh river bed area of District Solan, Mand, Indora and Fatehpur river bed area of District Kangra and Poanta Sahib river bed area of District Sirmour in future till further orders except in those cases where Letter of Intents have already been issued.

By order

Ram Subhag Singh
Addl. Chief Secretary (Inds) to the
Government of Himachal Pradesh

Endst. No. as above

Dated;

Copy to:-

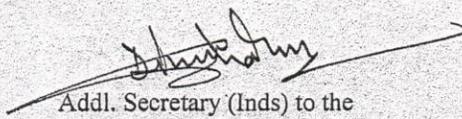
1. Director of Industries, Himachal Pradesh, Shimla-171001.
2. All Deputy Commissioners in Himachal Pradesh.

Contd/Page/2

Attested to be true copy

Asstt. Geologist
Geological Wing,
Deptt. of Industries,
Shimla (H.P.)

3. All Superintendents of Police in Himachal Pradesh.
4. Member Secretary, Himachal Pradesh Pollution Control Board, Shimla-9
5. Engineer-in-Chief, Himachal Pradesh Public Works Department, Shimla-171002.
6. Engineer-in-Chief, Himachal Pradesh Jal Shakti Vibhag, Shimla-171005.
7. Principal Chief Conservator of Forests (HoFF), Himachal Pradesh Forest Department, Talland, Shimla-171001.
8. State Geologist, Himachal Pradesh, Shimla-171001.
9. All the Mining Officers in Himachal Pradesh.
10. Guard File


Addl. Secretary (Inds) to the
Government of Himachal Pradesh

Attested to be true Copy


Asstt. Geologist
Geological Wing,
Deptt. of Industries,
Shimla (H.P.)

Rakesh Kumar Prajapati
I.A.S

DO.No.Udyog-Bhu(Khani-4)Laghu-misc2021

Dated:

As you are aware that the menace of illegal mining especially in various river streams of the State is not only causing the damage to ecology and environment but also causing loss to Govt. exchequer. The Hon'ble Chief Minister, Himachal Pradesh recently in the meeting held on 29/06/2021 has expressed his grave concern over illegal mining being carried out in various parts of the State, and has directed all the duty holders to take proactive steps to curb illegal mining.

Though legal framework has been strengthened by making provisions of deterrent penalties for all kind of violations such as using heavy machinery for illegal mining, illegal transportation, illegal storage of minerals, but the provisions of Act/Rules are not being strictly enforced.

It is also observed that most of the cases of illegal mining/ transportation of mineral detected by the duty holders are being compounded as per the provision of the Rules and only few cases are being filed in the competent court of law, resulting in no deterrence. Moreover the powers delegated under Section 21(4) of Mines and Minerals (Development and Regulation) Act, 1957 for seizure and confiscation of mineral, tools, equipments etc. used in unauthorized mining are not being exercised by the duty holders, thereby, defeating the purpose of delegation of such powers. As such, in order to effectively check the menace of illegal mining and to bring more efficiency in the field for checking of illegal mining activities directions are required to be issued by you to the Sub-Divisional level flying squads constituted under the Chairmanship of respective SDM's having ACF & DSP as members to take prompt and stringent action against the offenders indulged in illegal mining activities.

Further, as per the provisions contained under Section 21(6) of the above said Act, it has also been provided that "Notwithstanding anything contained in the code of criminal procedure, 1973 (2 of 1974), an offence under sub-section (1) shall be cognizable". Thus, in such cases, FIRs can also be filed under Section 21(6) read with offences of theft etc. under I.P.C. Once FIR is lodged, the machinery/ tractors/tippers etc. automatically have to be seized and kept in safe custody by the Police Authorities. In such cases also pray to

Alleged to be true copy

Bot

**Asst. Geologist
Geological Wing,
Deptt. of Industries,
Shimla (H.P.)**

courts for ordering confiscation of the machinery etc. used be made and also to hear the cases expeditiously so that adequate deterrence is created.

It is also incumbent upon the departments whose properties are being damaged due to illegal mining to lodge FIR against the offenders.

A monitoring mechanism may also be derived at your end and quarterly review meeting be held with all duty holders.

Thus an adequate direction from your end to all duty holders & Sub-Division Magistrate is required to be issued.

Thanking you in anticipation.

Yours



(Rakesh Kumar Prajapati)

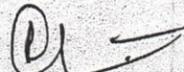
All the Deputy Commissioners,
Himachal Pradesh.

2499-2571

Ends:- As above.

Dt. 19-7-2021

Copy to the Additional Chief Secretary (Inds.) to the Govt. of H.P. Shimla for kind information please.



Director of Industries,
Himachal Pradesh.

Attached to be true copy



Asst. Geologist
Geological Wing,
Deptt. of Industries,
Shimla (H.P.)

	OFFICE OF THE SUPERINTENDENT DISTT. UNA HIMACHA	
	E-mail: sp-una-hp@nic.in 01975-226048	Contact No:-
No. Reader/SP-21:-		Dated: /08/2021

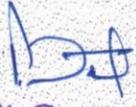
ORDER

In compliance to PHQ letter No. L&O-11-8/Mining Act/2021-11418 dated 23/08/2021 as well as orders passed by the Hon'ble National Green Tribunal (NGT) Principal Bench New Delhi dated 13/08/2021 in Amandeep Singh Vs State of H.P on the subject of Illegal, Mining at Som Bhadra River in District Una, an Enforcement Wing (EW) comprising of following Police Officials under the close supervision of Sh. Kulvinder Singh HPS, Dy.S.P (H.Q) is hereby constituted to keep close watch on the illegal mining activities at Som Bhadra river mining site :-

1. H/ASI Atam Parkash No. 26 (1st IRBn Bangarh Una)
2. HC Avtar Chand No. 58 (1st IRBn Bangarh Una)
3. HC Nidesh Kumar No. 138 (1st IRBn Bangarh Una)
4. HC Vishal Singh No. 104 (1st IRBn Bangarh Una)
5. Const, Nitin Dhiman No. 399 (1st IRBn Bangarh Una)
6. HHC kehar Singh No. 799 (1st IRBn Bangarh Una)
7. Const. Akshay Kumar No. 166 (1st IRBn Bangarh Una)
8. Const Amit Katoch No. 883 (1st IRBn Bangarh Una)
9. Const. Ramesh Kumar No. 772 (1st IRBn Bangarh Una)
10. Const. Rajesh Kumar No. 538 (1st IRBn Bangarh Una)
11. Const. Shakti Ram No. 872 (1st IRBn Bangarh Una)
12. Const. Akshay Kumar 830 (1st IRBn Bangarh Una)
13. Const. Ajay Kumar No. 823 (1st IRBn Bangarh Una)
14. LHC Vikas No. 566 (1st IRBn Bangarh Una)
15. Const. Vijay Singh No. 857 (1st IRBn Bangarh Una)
16. Const. Surinder Singh No. 802 (1st IRBn Bangarh Una)
17. Const. Lucky Kumar No. 717 (1st IRBn Bangarh Una)
18. Const. Vijay Chaudhary No. 869 (1st IRBn Bangarh Una)

Order-06/2021

Attested to be true Copy


**Asstt. Geologist
Geological Wing,
Deptt. of Industries,
Shimla (H.P.)**

19. L/HC Ishan Singh No. 543	(1 st IRBn Bangarh Una)
20. Const Hari Sigh No. 827	(1 st IRBn Bangarh Una)
21. Const Rajat Mehra No. 871	(1 st IRBn Bangarh Una)
22. Const, Susheel Kumar No. 844	(1 st IRBn Bangarh Una)
23. Const Pardeep Kumar No. 572	(1 st IRBn Bangarh Una)
24. Const Gurdeep Singh No. 860	(1 st IRBn Bangarh Una)
25. Const. Sanjay Kumar No. 264	(1 st IRBn Bangarh Una)
26. HHC Vicky Kumar No. 383	(1 st IRBn Bangarh Una)
27. Const Yog Raj 741	(1 st IRBn Bangarh Una)
28. Const. Vikas No. 537	(1 st IRBn Bangarh Una)

Members of Geological wing of Industry Department and District administration shall also be a part of this wing. Their names shall be included once nominations are provided by the concerned department.

Duties and responsibilities of Enforcement wing are as under:-

1. EW shall comprise of police personnel along with members of Geological wing of Industry Department and district administration.
2. EW shall be provided with funds for enforcement purposes from the district mining fund trust as directed by letter from DGP HP, after approval of DC.
3. Dy.S.P HQ shall prepare a brief of tentative expenditure that shall be incurred for smooth functioning of the EW which shall then be submitted to DC Chairman DMFT for further action.
4. The EW shall patrol the mining prone areas in three shifts in patrolling vehicles and in case any illegal mining activity is detected, shall take legal action with the help of IOs designated in each Police station vide order No. 43070-88 dated 25/08/2021.
5. EW shall ensure transportation of sand mining/mining of other mineral be done through roads which are earmarked by the mining Department. There shall be restriction on the movement of trucks carrying/transporting minor mineral sand on the other non notified roads in the night.
6. EW shall use body worn cameras/drones/CCTV cameras etc to keep a check on any illegal mining activity along the river bed.
7. Transport Department can take assistance from the EW while checking any overloaded vehicles carrying mining material.

Order-06/2021

Attested to be true copy

[Signature]

**Asstt. Geologist
Geological Wing,
Deptt. of Industries
Shimla (H.P.)**

8. Dy.S.P (HQ) shall take the list of all the JCBs registered in the district and enabled with GPS from the Transport Department.
9. Dy.S.P (HQ) shall take a list of the roads designated for plying of vehicles engaged in carrying mining material from the concerned departments.
10. Dy.S.P (HQ) shall prepare a proposal for creation of a Police Control Rooms that shall be used to check movement of vehicles and detect any illegal mining activity. The proposal shall be submitted to Chairman DMFT to provide adequate funds for creation of such Control Room.

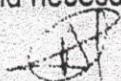
Arijit Sen Thakur, IPS
Superintendent of Police,
Distt. Una, Himachal Pradesh

Dated: 27-08-2021

Encl. No. 43569-75

Copy to.

1. The Director General of Police, Himachal Pradesh, Shimla for kind information please.
2. The Dy. Inspector General of Police, Northern Range Dharamshala for kind information please.
3. The Deputy Commissioner Una for information please.
4. Dy. SP (H.Q) for information and necessary action.
5. Mining Officer Una for information and necessary action.
6. RTO Una for information and necessary action.
7. Line Officer Police Lines Jhalera for information and necessary action.


Arijit Sen Thakur, IPS
Superintendent of Police,
Distt. Una, Himachal Pradesh

Attached to be true Copy


Asst. Geologist
Geological Wing,
Deptt. of Industries,
Shimla (H.P.)

From

The Deputy Commissioner,
Una District Una H.P.

To

1. The Superintendent of Police,
Una District Una H.P.
2. The Sub Divisional Magistrate, Una / Haroli/ Amb/ Gagret/
Bangana District Una H.P.
3. The Regional Transport Officer,
Una District Una H.P.
4. The Mining Officer,
Una District Una H.P.



No. 136-145 / MA-Mining

Dated:- 16 - 08-2021

Subject: - New penalties for illegal mining pursuant to orders of Hon'ble NGT.

Sir,

As you are aware, the penalty for illegal mining is governed by Rule 73 of Himachal Pradesh Minor Minerals (Concession) and Minerals (Prevention of Illegal Mining, Transportation and Storage) Rules, 2015 which provides that illegal mining is punishable with imprisonment for a term which may extend to two years or with fine which may extend to Rs. 5,00,000, or with both. It also provides that in case of illegal mining done mechanically in the river/stream beds, the amount of compounding fee shall not be less than Rs. 50,000/-. In the matter of *NGT Bar Association v. Virender Singh (State of Gujarat)*, OA No. 360/2015 dated 26.02.2021, the Hon'ble NGT has directed in paragraph 8 of the judgment that:

" Another issue bearing on the enforcement mechanism is the action against the vehicles used in illegal sand mining. Seizure of such vehicles is required and release of seized vehicles lightly defeats the purpose of the coercive measures. Since the vehicles are in a way weapon of offence, the same cannot be dealt with in the manner disputed property is dealt with under section 451 Cr.P.C. by releasing the same in favour of the ostensible owner by taking an entrustment/indemnity bond/sapurdginama. In Sujit Kumar Rana, (2004) 4 SCC 129 and order dated 26.03.2019 in Cr. A. 524/2019, State of Madhya Pradesh v. Uday Singh, it was held that special procedure for seizure and release of such vehicles prevails over the procedure under Section 451 Cr.P.C. This Tribunal earlier directed, in the case of illegal mining in Meghalaya that such vehicles should be released only on the payment of 50% of the showroom value. The same was affirmed by the Hon'ble Supreme Court in 2019 (8) SCC 177. Similar order was passed by the Tribunal on 10.01.2019 in O.A. No. 670/2018, Atul Chouhan v. State of U.P., which stands affirmed by the Hon'ble Supreme Court vide order dated 07.05.2019 in C.A. No. 1590/2019. Thus, the procedure under Cr.P.C. for release of vehicles on superdari without stringent conditions would not apply in respect of action taken for enforcement of Sustainable Guidelines issued under the

Attached to be true copy

[Signature]
Asstt. Geologist
Geological Wing,
Deptt. of Industries,
Shimla (H.P.)

Environment (Protection) Act, 1986 (EP Act) and for enforcement of orders of this Tribunal under Section 15 of the National Green Tribunal Act, 2010 (NGT Act). However, having regard to the difficulty expressed by the State that requirement to pay 50% of the showroom value of the vehicle was resulting in vehicles not being released at all, the earlier order was modified on 19.02.2020 to the effect that following scale of amount be recovered for release of the seized vehicles:

S. No.	Category of Vehicle	Penalty Amount
1.	Vehicles/Equipments/Excavators with showroom value more than Rs. 25 lacs and less than 5 years old.	Rs. 4 lacs
2.	Vehicles/Equipments/Excavators with showroom value more than Rs. 25 lacs and more than 5 years but less than 10 years old	Rs. 3 lacs
3.	For the remaining Vehicles older than 10 years/Equipments/ Excavators which are otherwise legally permissible to be operated and not covered by Serial No. 1 and 2.	Rs. 2 lacs

Note - I: On repetition of the offence by the same vehicle/ equipment, Order dated 05.04.2019 will be applicable.

Note - II: The option of release may be available for a period of one month from the date of seizure and thereafter, the vehicles may be confiscated and auctioned."

In the matter of *Amandeep v. State of Himachal Pradesh* (OA No.57/2021 dated 30.07.2021), the Hon'ble NGT has directed that:

"Vide order of this Tribunal dated 26.02.2021 in OA 360/2015, *National Green Tribunal Bar Association v. Virender Singh (State of Gujarat)*, it was directed that the vehicles involved in transportation of illegally mined material need to be seized and not released without payment of amounts mentioned in the said order. The said order having been passed under Section 15 of the National Green Tribunal Act, 2010 has overriding effect on provisions of any other statute in view of section 33 of the said Act. Indicative scale of compensation to be recovered has been approved taking into account the illegal benefit taken by violation of norms, cost of loss to ecological services and cost of restoration with deterrence element if violations are of continuing nature."

The Court has approved the scale of amount to be recovered for release of a seized vehicle used in illegal mining as set out above. It has furthered ordered to recover compensation from the violators based on polluter pays principle wherein simplified NPV for ecological damages is to be taken into account for calculation of compensation. The original judgments of Hon'ble NGT as referred above are enclosed for your kind reference. In view of these binding judgments of the Hon'ble NGT, you are directed to:

- (i) seize any vehicle/ equipment/ JCB/ Poclairn/ Excavators/ other machinery which is found involved in illegal mining in river Swan or its tributaries in the District;

Attested to be true Copy

**Asstt. Geologist
Geological Wing,
Deptt. of Industries,
Shimla (H.P.)**

- (ii) release such vehicle/ equipment/ JCB/ Poclain/ Excavators/ other machinery only after payment of amounts as fixed by the Hon'ble NGT in the table set out above and imposition of environmental compensation calculated as per the NPV method approved by the NGT;
- (iii) ensure confiscation and auctioning of vehicle if the option of release is not exercised within a period of one month from the date of seizure.

As clarified in the order of Hon'ble NGT, the order will take precedence over the provisions of any other law in view of Section 33 of the NGT Act. The penalties for release of vehicles are in consonance with Rule 73 which prescribes minimum compounding amount of Rs. 50,000 and maximum fine of Rs. 5,00,000. As set out in the order itself, the penalties are applicable to all kinds of vehicles used for illegal mining, excavators and machinery like JCB, Poclain etc used for illegal mining. You are accordingly requested to apprise all concerned about the new penalties and take deterrent action against vehicle/ equipment/ JCB/ Poclain/ Excavators/ other machinery involved in illegal mining.

Raghav Sharma (IAS),
Deputy Commissioner,
Una, District Una H.P
Dated:- /08/2021

Ends. No. *Asitkul* / MA/ MC/ Mining
Copy is forwarded to:-

1. The Chief Secretary to the Govt. of Himachal Pradesh Shimla for information please.
2. The Additional Chief Secretary (Industries) to the Govt. of Himachal Pradesh Shimla for information please.
3. The Principal Secretary (Env. Sci. & Tech.) to Govt. of H.P. for information please.
4. Hon'ble District & Sessions Judge for sensitizing all District Court regarding the judgments of the Hon'ble NGT.
5. The District Attorney Una HP for bringing the judgment to the knowledge of District Court in all cases involving illegal mining.
6. The DPRO Una District Una HP for wide publicity.

Deputy Commissioner,
Una, District Una H.P

Attached to be the copy

Asst. Geologist
Geological Wing,
Dept. of Industries,
Shimla (H.P.)

From

The Deputy Commissioner,
Una District Una (H.P.)

To

The Regional Transport Officer,
Una District Una (H.P.)

No. 88 /MA/MC-1 /Mining
Dated 28-6-2021

Subject: Action against tippers with modified bodies used for mining.

Sir,

This is to bring to your notice that several transport vehicles/ tippers are being used for transport of sand and other minor and minerals on daily basis in District Una. The bodies of these vehicles have been modified to increase their carrying capacity beyond the legal permissible limits. It is common knowledge that such vehicles are overloaded with sand upto 50 to 60 metric tones and their movements damages the roads in the district. The undersigned orally instructed you several times to take action against such vehicles which have extended bodies for purpose of carrying heavy load of sand. These vehicles are the main instruments for illegal mining. The Hon'ble NGT has taken serious cognizance of the matter in Amandeep vs State of HP.

Therefore, you are directed to check all these transport vehicles and completely stop the movement of vehicles with body extended beyond permissible limits. Action taken report in this regard be sent to this office within a week time positively.

Alleged to be true copy

Raghav Sharma, IAS
Deputy Commissioner,
Una District Una (H.P.)

01975-225800
0/28
30/6/21

**Asstt. Geologist
Geological Wing,
Deptt. of Industries,
Shimla (H.P.)**

From

The Deputy Commissioner,
Una District Una H.P.



To

1. Superintendent of Police
Una District Una H.P.
2. The Executive Engineer, Flood Protection,
Division Gagret, District Una H.P.
3. The Sub Divisional Magistrate, Una/Haroli/ Amb/Gagret/
Bangana District Una H.P.
4. Regional Transport Officer Una, District Una H.P.
5. The Environmental Engineer, HP State Pollution Control
Board, Una District Una H.P.
6. The Mining Officer, Una District Una H.P.

No. 163.173 / MA-Mining Dated 23-08-2021

Subject: - Regarding mandatory registration of FIRs in cases of illegal Mining.
Sir,

Kindly refer to the subject cited above. In this regard, you are aware that Hon'ble NGT has taken a serious note on illegal mining in Swan River.

Hon'ble CM has also expressed concern on illegal mining in recent conference held with various departments.

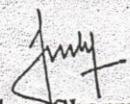
Keeping in view above fact strict action is a need of hour against the violation.

Thus, you are requested to take stringent action against offenders under Mining Act and Rules. In section 21(6) of Mines and Minerals (Development and regulation) Act, 1957 it has been provided that "Notwithstanding anything contained in the code of criminal procedure, 1973 (2 of 1974), an offence under sub-section (1) shall be cognizable".

Thus, FIR's can be registered under section 21(6) read with offences of theft under IPC. After registration of FIR machinery/tractors/tippers can be seized and cases can be sent to courts for confiscation of machinery etc.

The departments such as Flood protection, PWD and JSV can lodge FIRs if their Departmental property is damaged through illegal mining.

Thus, you are requested to register FIRs against the perpetrators of illegal mining.

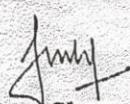

Raghav Sharma (IAS),
Deputy Commissioner,
Una, District Una H.P.

Dated 23-08-2021

Endst. No. 163.173 / MA-Mining

Copy forwarded to the Director Of Industries Govt. Of Himachal Pradesh, Shimla w.r.t. DO.No. Udyog-Bhu(Khani-4) Laghu-misc 2021 Dated 19-07-2021 for favour of information please.

*Accepted to be true
copy*


Raghav Sharma (IAS),
Deputy Commissioner,
Una, District Una H.P.


Asst. Geologist
Geological Wing,
Deptt. of Industries,
Shimla (H.P.)

TRANSIT PASS:

For transporting the mineral extracted from the lease/legal source to the processing plant/stone crusher and processed material from processing plant/stone crusher to the end user / market, the following stakeholders are involved:

1. Lessee/auction holder/ mineral concession holder
2. Dealer- Seller in market(stockist)
3. Individual /Govt agency using minerals from other source - like material extracted from developmental activities i.e non mining activities

Two types of forms are provided to the above stakeholders such as "Form - W" and "Form - X"

- Form - W: Transit pass are provided under this category for transporting minerals from lease/legal source to crusher to process or for free sale in open market.
- Form - X: It's a supplementary form for transporting finished material from crusher to market.

For "Form W", Mineral Concession holder applies to the concerned Mining officer for certain quantity of mineral to be transported from sanctioned source as per his/her requirement, through single window portal. After approval of the Mining Officer, online, he is provided with certain number of "Form W" against the quantity he had applied for. For applying the "Form W", Mineral Concession holder must pay Royalty, Panchayat Tax and TCS in advance.

"Form X" is a supplementary form which is required by Mineral Concession holder for transporting the mineral from its processing site/stone crusher to the market. The process of obtaining the "Form-X" is somewhat similar to that of "Form-W" for which Mineral Concession holder applies to the concerned Mining Officer.

PROCEDURE

- Mineral concession holder shall register through single window platform <https://emerginghimachal.hp.gov.in/sso/investor/signin>
- After registering in the site, User id and password will be shared via his registered mail. Mineral concession holder shall login via email id/UUID number at <http://emerginghimachal.hp.gov.in/miningstone>
- After Login, the personalised Dashboard will open where mineral concession holder can apply for Transit pass by pressing Transit pass tab. He will be provided to choose various option of source he desired to apply viz name of lease, dealer, auction etc
- In next step, a form will open, and mineral concession holder will fill all the required details and upload the requested checklist documents. Here he will be provided

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**Asstt. Geologist
Geological Wing,
Deptt. of Industries,
Shimla (H.P.)**

option to apply for transit pass between three categories viz. for "Form-W" only, "Form X" only and Form "W" & "X" as per his demand.

- In next step, click on declaration and submit the form.
- After successful submission of form system will automatically calculate fee and directs to payment gateway where he can do payment through various means of online mode.
- After successful fee payment, request will be submitted to the concern Mining Officer for approval
- After approval of Mining officer, transit passes will be available at user dashboard for further issuance to the vehicles.

Salient /Security Feature of the transit pass

1. At the time of providing the transit pass to the vehicle / truck driver, the mineral concession holder has to take at least (3) three printout of the passes after filling the particulars.
2. The details of transit pass will be shared via SMS to the mobile number of the driver as soon as the transit pass generated.
3. Customised font for Geological Wing (small cuts in all the alphabets or numbers) is used in the pass, which is unique and not available to others.
4. QR code is also available in the transit pass which can be scanned by the authority to know the details, such as vehicle number, quantity, date & time of transit pass and driver name, during the checking.
5. Details of transit pass can also be obtained from the Geological Wing website through link, which is in public domain.
<http://emerginghimachal.hp.gov.in/miningstone/official/Reports/mFormDetails>
6. Generated transit pass has encrypted number that can be decrypted to actual transit pass number.
7. Font size used in the transit pass is different for each entity recorded in the form and is unique.
8. Design of numerical value '4' is unique (easily spotted by naked eye) and mandatorily available (of course not in same order) in all generated transit passes 'Form Number'.

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**Asstt. Geologist
Geological Wing,
Deptt. of Industries,
Shimla (H.P.)**

No.: Udyog(Bhu)-Laghu-UNA -Leases (HAROLI)
Office of the Mining Officer, Una
Distt. Una (H.P.)

226, 258

To Dated **24.05.2021** Una

See over leaf

Subject: **Boundary pillars in Mining lease area.**
Sir,

During recent visit of the undersigned & field staff to monitor the mining activities in various mining lease areas, it was observed that the boundary pillars raised by you on the spot to decipher the boundary limits of the mining lease area granted in your favor for extraction of minor mineral Stone Boulder, Bajri and Sand have been removed or badly damaged. In the absence of boundary pillars, it was not possible to exactly delineate the exact boundary of mining lease area on the spot. Whereas, **Part III, Clause 6** of Mining Lease Deed Agreement executed in between you and competent authority which reads as under:

"To erect and maintain boundary pillars etc.- The lessee shall, at his own expense, erect and all times maintain and keep in good repairs boundary marks and pillars according to the plan annexed to the lease."

You are, therefore, requested to raise/repair all the boundary pillars of the mining lease area under reference at the earliest and intimation to this effect be furnished in this office latest by 15.06.2021 along with certificate from concerned competent revenue staff that the boundary pillars have been raised on the spot are at the exact location in accordance to the demarcation of the area carried out in the past, failing which action as per the provisions of law shall be initiated.

Yours faithfully,
N.K.
(Neeraj Kant)
Mining Officer Una,
Mobile 9816519502
moneeraj79@gmail.com

Endst. No.: As above _____ dated 24.05.2021

Copy to:

1. The Deputy Commissioner, Una, District Una H.P for information please.
2. The Superintendent of Police, Una, District Una H.P for information please
3. The State Geologist Himachal Pradesh Shimla-I for information please.
4. The SDM Haroli District Una H.P for information please.
5. The SDPO, Haroli District Una H.P for information please.
6. The Mining Inspector Una District Una H.P for information & necessary action please.

Attached to be true copy

bt

**Asstt. Geologist
Geological Wing,
Dept. of Industries,
Shimla (H.P.)**

N.K.
(Neeraj Kant)
Mining Officer Una,
Mobile 9816519502
moneeraj79@gmail.com

1. Sh. J.S. Sidhu & Sh. M.S. Sidhu S/o Sh.Barinder Singh Sidhu R/o H.No.1169, Sector -7, Panchkulla Haryana.
2. M/s Himachal Chemicals & Silicate Works VPO. Bathu Tehsil Haroli District Una (H.P.)Partner: Sh. J.S. Sidhu & Sh. M.S. Sidhu S/o Sh.Brinder Singh Sidhu R/o H.No.1169, Sector -7, Panchkulla Haryana
3. M/s Lakhwinder Singh Stone Crusher VPO Pollian Tehsil Haroli District Una H.P. Unit-I, Prop. Sh. Lakhwinder Singh S/o Sh. Jagmail Singh, HIG-824, Phase-II, Mohali, Punjab
4. M/s Lakhwinder Singh Stone Crusher VPO Kungrat-II, Tehsil Haroli, Distrit Una H.P. Prop. Sh. Lakhwinder Singh, S/o Sh. Jagmail Singh, HIG-824, Phase-II, Mohali, Punjab
5. M/s Lakhwinder Singh Stone Crusher VPO Gondpur Jalchand ,Tehsil Haroli District Una (H.P.) Unit-III .Prop. Sh. Lakhwinder Singh, S/o Sh. Jagmail Singh, HIG-824, Phase-II, Mohali, Punjab
6. Sh. Abhishek Choudhary Kothi No 518 Sector 8B Chandigrah M/s Mohantan Mining & Manufacturing Co.Pvt. Ltd. VPO Batrhri Tehsil Haroli District Una (H.P.) Mob.No:092163-94909
7. Sh Ramesh Chand S/o Sh. Karma Chand Village Bangarh P.O. Jakhera Tehsil and District Una Prop:M/s Shiv Shakti Stone Crusher VPO Singha (Soor Kalan), Tehsil Haroli District Una (H.P.)Mob.No:98161-72268
8. Sh. Mohan Lal S/o Sh Gurbachan Lal Village & PO Bathu Tehsil Haroli District Una (H.P.)
9. Sh. Rakesh Chander S/o Sh. Parkash Chander VPO Kutharbeet Tehsil Haroli District Una H.P.Prop, Aar Ess Stone Crusher VPO Gondpur Bulla Tehsil Haroli District Una Unit Install in Khasra no.1200/3
10. Sh. Rajan Kumar Son Sh Ved Prakash VPO Saloh Tehsil & Distt.Una
11. Sh. Dalbir Singh S/o Sh. Late Sh. Rulia Ram VPO Bathri Tehsil Haroli Distrit Una H.P.
12. Mrs Vanita Kumar D/o Sh. Subhash Chand Kapoor R/O Shrigul Tehsil Pacchad District Sirmour H.P. Prop, M/s Building Stretch Crushing Zone VPO Pubowal Tehsil Haroli District Una
13. Sh. Rajinder Gupta & Sh. Yash Pal Goel,Partner, M/s Himachal Crushing Co. Village & P.O. Gondpur Jai Chand Tehsil Haroli District Una H.P.Mobile No: 098155-12653
14. Sh. Udhm Singh S/o Sh. Kirpa Ram Village Salah, P.O.Dangehar, Tehsil Baroh, District Kangra
15. M/s Om Stone Cursher, VPO Kuthar Beet Tehsil Haroli Prop. Smt.Sudershana Rani Sharma, H.No.249 Giani Zail Singh Nagar, Ropar Punjab
16. Sh. Ram Pal S/o Sh. Balbeer Singh Village & P.O.Bathri, Block-I, Tehsil Haroli, Distrit Una H.P
17. Sh. Ashwani Kumar S/o Sh. Nand Kishore R/o Village & Post Office Nurpur Bedi, Tehsil Anandpur Sahib, District Ropar, Punjab
18. Sh. Kashmiri Lal, S/o Sh. Dasu Ram, VPO Palakwah, Tehsil Haroli, District Una H.P.
19. Sh. Susheel Kumar S/o Sh.Parhotam Lal, VPO Bathri, Tehsil Haroli, District Una H.P.
20. Sh.Raj Kumar S/o Sh. Sansar Chand, Village & P.O. Bathu, Tehsil & District Haroli, District Una H.P.
21. Sh. Sandan Sharma ,Prop. M/s Mahadev Stone Crusher, VPO Bathu Tehsil Haroli, District Una H.P.
22. M/s GYG Mining Partner, Sh. Gurdial Singh, Sh.Virender Singh, S/o Sh. Sadhu Singh & Smt. Geeta Rani, W/o Sh. Hoshiar Singh, Village & P.O. Kangar, Tehsil Haroli, District Una H.P.
23. Udhm Singh S/o Sh Kirpa Ram VPO Dharampur Tehsil Haroli, District Una.
24. Sh. Anuj Chhabra S/o Sh. S.K. Chhabra, 152-153 Phase-I B, Shivalik Avenue Naya Nangal, Distt. Ropar (PB)
25. Bhakra Stone Crusher Prop. Anuj Chhabra, Village Gondpur Bulla, Tehsil Haroli, Distt. Una HP
26. M/s Thakur Enterprises Stone Crusher Unit III Gondpur Jaichand Tehsil Haroli District Una
27. Sh. Rohit Kumar Mehta Prop. M/s Sai Stone Crusher VPO Badera Rajputan Tehsil Ghanari Distt. Una HP

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Asstt. Geologist
Geological Wing,
Deptt. of Industries,
Shimla (H.P.)

No.: Udyog(Bhu)-Laghu-UNA -Leases Swan 270 -
Office of the Mining Officer, Una
Distt. Una.(H.P.)

Dated 31.05.2021 Una

To

As per list

Subject: Regarding damage to embankment structure raised by Flood Management Project circle, Una District.

Reference: SE-SRFMPCU-WS-Mining File -Vol-I 2020-21/3643-3647 dated 31.03.2021 & Letter No 4489-92/MA-MC dated 22.05.2021 from the Office of the District Magistrate Una District Una (H.P)

Sir,

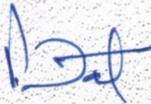
In reference to above mentioned correspondence on the subject cited above it is informed that The Superintending Engineer, Swan River Flood Management Project, Circle Una District Una (H.P). has reported & supplied the list of 27 stretches in main Swan river & its tributaries where mining is being carried out within a distance of 75m from Edge of launching apron of embankments received.

The Government has already notified the distance parameters to carry out mining activities from the different objects. The concession holder shall not carry out or allowed to be carried out any mining operation at any point within a distance of 100 meters from any railway line except under and in accordance with the previous written permission of the railway Administration or 100 meters from National Highway or 25 meters from State Highway or 10 meters from other roads or 50 meters from any reservoir, canal or buildings or inhabited sites except under and in accordance with the previous permission of the competent authority. & *No river or stream bed mining shall be carried on or allowed to be carried on within 75m from both embankments or the distances as specified by the Joint Inspection Committee whichever is more.*

You are, therefore, directed to restrict your mining activities within granted lease area in accordance to the NOC issued by Flood Management Project circle, Una District, any lapse in instructions will be viewed seriously and action shall be initiated as per the provisions of the Law against you.

This is for your information & necessary compliance please.

Attended to be true copy



Asst. Geologist
Geological Wing,
Deptt. of Industries,
Shimla (H.P.)

Yours faithfully,
(Neeraj Kumar)
Mining Officer Una,
Mobile 9816519502
moneeraj79@gmail.com

Endst. No.: No.: Udyog(Bhu)-Laghu-UNA -Leases Swan dated 31.05.2021

Copy to:

1. The Deputy Commissioner, Una ,District Una H.P for information please.
2. The Superintendent of Police ,Una ,District Una H.P for information please
3. The State Geologist Himachal Pradesh Shimla-I for information please.
4. The Superintending Engineer, Swan River Flood Management Project, Circle Una District Una (H.P) wrt his above mentioned letter for information please .
5. The SDM, Una Haroli,Amb & Gagret District Una H.P for information please.
6. The SDPO, Una ,Haroli & Amb District Una H.P for information please.
7. The Mining Inspector & AMI Una District Una H.P for information & necessary action please.



Neeraj Kant
(Neeraj Kant)

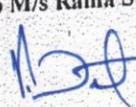
Mining Officer Una,
Mobile 9816519502
moneeraj79@gmail.com

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Asst. Geologist

Asstt. Geologist
Geological Wing,
Deptt. of Industries,
Shimla (H.P.)

1. Sh. Rajan Kumar Son Sh Ved Prakash VPO Saloh Tehsil & Distt. Una
2. Sh. Dalbir Singh S/o Sh. Late Sh. Rulia Ram VPO Bathri Tehsil Haroli Distrit Una H.P.
3. Sh. Udhm Singh S/o Sh. Kirpa Ram Village Salah, P.O. Dangehar, Tehsil Baroh, District Kangra
4. Sh. Ram Pal S/o Sh. Balbeer Singh Village & P.O. Bathri, Block-I, Tehsil Haroli, Distrit Una H.P
5. Sh. Ashwani Kumar S/o Sh. Nand Kishore R/o Village & Post Office Nurpur Bedi, Tehsil Anandpur Sahib, District Ropar, Punjab
6. Sh. Kashmiri Lal, S/o Sh. Dasu Ram, VPO Palakwah, Tehsil Haroli, District Una H.P.
7. Sh. Susheel Kumar S/o Sh. Parhotam Lal, VPO Bathri, Tehsil Haroli, District Una H.P.
8. Sh. Raj Kumar S/o Sh. Sansar Chand, Village & P.O. Bathu, Tehsil & District Haroli, District Una H.P.
9. M/s GYG Minings Partner, Sh. Gurdial Singh, Sh. Virender Singh, S/o Sh. Sadhu Singh & Smt. Geeta Rani, W/o Sh. Hoshiar Singh, Village & P.O. Kangar, Tehsil Haroli, District Una H.P.
10. Rajiv Kumar S/o Sh. Nardev Singh VPO Jalgran Tabba Tehsil & distt. Una HP.
11. Udhm Singh S/o Sh Kirpa Ram VPO Dharampur Tehsil Haroli, District Una.
12. Sh. Anuj Chhabra S/o Sh. S.K. Chhabra, 152-153 Phase-I B, Shivalik Avenue Naya Nangal, Distt. Ropar (PB)
13. Sh. Rohit Kumar Mehta Prop. M/s Sai Stone Crusher VPO Badera Rajputan Tehsil Ghanari Distt. Una HP.
14. Sh. Kanwar Sandeep Singh, Prop. Thakur Stone Crusher VPO Nagnoli Har Tehsil Haroli District Una.
15. Sh. Kamal Thakur VPO Village & P.O. Badoh, Tehsil Amb District Una H.P. Prop, M/s Bharat Stone Crusher & Screening Plant VPO, Mawa Sindhian, Tehsil Amb District Una (H.P.)
16. Sh. Kapil Sharma S/o Sh. Sansar Chand Sharma, VPO Oel Tehsil Amb District Una H.P. Partner :M/s Shree Rudra Stone Crusher VPO, Oel, Tehsil Amb District Una (H.P.)
17. Sh. Atharv Chaddha S/o Sh. Suresh Chaddha VPO Tatehra Tehsil Amb Distric Una H.P. M/s Athrav Stone Crusher Village Tatehra PO. Oel, Tehsil Amb District Una (H.P.)
18. Sh. Nand Kishore S/o Late Sh Ved Brat VPO Gugglehar Tehsil Amb District Una (H.P.)
19. Sh Rajinder Singh S/o Sh. Late. Sh. Kashmir Singh, H.No. 118, Phase-IV, Himuda Colony, Rakkar Colony, Una Tehsil & District Una H.P. Prop: M/s Thakur Enterprises Unit-II, VPO Kuthyari Tehsil Amb District Una (H.P.)
20. Sh Rajinder Singh S/o Sh. Late. Sh. Kashmir Singh, H.No. 118, Phase-IV, Himuda Colony, Rakkar Colony, Una Tehsil & District Una H.P. Prop: M/s Thakur Enterprises Unit-II, VPO Kuthyari Tehsil Amb District Una (H.P.)
21. M/s J.B.B. Stone Crusher & Screening Plant, Village Jadla Koeri Tehsil Amb District Una Prop. Sh. Madan Jaswal Village & P.O. Jadla Koeri, Sub Tehsil Ghanari, District Una H.P.
22. M/s Ganpati Stone Crusher VPO Oel Tehsil Amb Disterict Una H.P. Prop. Sh. Ajender Singh Bharti S/o Sh. Ram Pal Singh VPO Oel, Tehsil Amb Districtr Una H.P.
23. M/s Nanika Stone Stone Crusher, Prop. Sh. Vishavjeet Singh, VPO Kadh, Tehsil Ghanari District Una H.P. Mob.No. 78070-48915.
24. Sh. Sanjeev Gupta, Una Road, Gagret, Tehsil Amb, District Una
25. Sh. Kapil Sharma S/o Sh. Sansar Chand, VPO Oel, Tehsil Amb, District Una (HP)
26. M/s Thakur Enterprises Unit II V P O Kuthiari Tehsil Amb District Una H.P
27. Ruby Kumar S/o Sh. Avtar Singh VPO Deoli, Tehsil Ghanari Distt. Una (HP) Prop. M/s Thakur Stone Crusher
28. Sh. Satish Kumar Sharma, Prop. HSD Stone Crusher VPO Chururu, Tehsil Amb, District Una, H.P.
29. Mahavir Stone Crusher VPO Takarla Tehsil Amb District Una (HP)
30. Sh Gurdev Singh Prop M/s Rama Stone Crusher VPO Amdora Tehsil Amb District Una.


Asstt. Geologist
Geological Wing,
Deptt. of Industries,
Shimla (H.P.)

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31. M/s Matri Stone Crusher VPO Basal Tehsil & District Una H.P. Partners Sh Ram Dev Duvedi & Kamal Kishore Sharma, VPO Bhatoli Tehsil Una District Una (H.P.)
32. Sh Ran Vijay S/o Sh Desh Raj VPO Nangran Tehsil & District Una (H.P.)
33. Sh Kapil Sharma Prop M/s Shree Shree Rudra Stone Crusher & Screening Plant, VPO Basal Tehsil Una District Una (H.P.)
34. Sh Raman Kumar S/o Sh Dharampal VPO Ispur Tehsil Una District Una (H.P.) Prop. M/s Rudra Crusher VPO Ispur Tehsil Una District Una (H.P.)
35. Sh. Vijay Kumar S/o Sh. Mangat Ram VPO Charatgrah Tehsil & Distt. Una H.P. Mobile No. 98056-63325
36. Ajay Sharma S/o Sh Prem Chand Sharma ward No.1 village Kalehra PO. Kungrat Tehsil Haroli Distt. Una (H.P.)
37. M/s Bala ji Stone Crusher VPO Upper Basal, Tehsil & District Una H.P. Partner : Sh. Sanjeev Saini & Sh. Yogesh Aeri,
38. Sh. Rajiv Kumar S.o Sh. Dhyan Singh VPO Upper Basal Tehsil and District Una H.P.
39. Sh. Sumit Kumar Sharma S/o Sh. Harish Kumar Sharma, VPO Basal Tehsil & District Una H.P.
40. Smt. Sudershan Devi W/o Late Sh. Tejinder Singh, VPO Jankaur, Tehsil & District Una H.P.
41. Sh. Pink Raj S/o Sh. Kamal Dev, Village & P.O. Santoshgarh, Tehsil & District Una H.P.
42. Sh. Gurjant Singh, S/o Sh. Labh Singh, VPO Naulakha Tehsil & District Fatehgarh Sahib, Punjab
43. Sh. Raman Kumar S/o Sh. Dharampal, Village & P.O. Ispur, Tehsil Haroli, District Una H.P.
44. Sh. Devinder Singh, VPO Mainsi Indora, Tehsil Indora, District Kangra (H.P.)
45. Sh. Kishori Lal S/o Sh. Khushi Ram, Rotary Chowk, Una, District Una (HP)
46. Anoop Thakur S/o Sh. Jagdev Singh VPO Jankaur, Tehsil & District Una (HP)
47. Sh Jagjeet Singh Sodh S/o Sh Niranjn Singh Sodh, Ward No.5, Village Fatehpur P/o Nangran Tehsil & District Una, H.P.
48. Rakesh S/O Piare Lal R/O Ward No -7 Santoshgarh Tehsil & District Una.
49. Manav Khanna S/o Late Sh. Kapil Mohan VPO Khanpur, Tehsil & District Una.
50. Sh. Ravinder Kumar S/o Sh. Parmeshwar Nand VPO Santoshgarh, Tehsil & District Una (HP)
51. Sh. Umesh Kumar S/o Sh. Ravinder Kumar VPO Santoshgarh Tehsil & District Una (HP)
52. Sh. J.S. Sidhu & Sh. M.S. Sidhu S/o Sh. Barinder Singh Sidhu R/o H.No.1169, Sector -7, Panchkulla Haryana
53. Sh. Abhishek Choudhary Kothi No 518 Sector 8B Chandigarh M/s Mohantan Mining & Manufacturing Co. Pvt. Ltd. VPO Batrhri Tehsil Haroli District Una (H.P.) Mob.No:092163-94909

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Asstt. Geologist
Geological Wing,
Deptt. of Industries,
Shimla (H.P.)

85-1584 URGENT

No.: Udyog(Bhu)-Laghu-UNA
Office of the Mining Officer, U
Distt. Una (H.P.)
Dated 26.07.2021

To

All lease holders

Subject: Regulation of mining activities.
Reference: Ind-Bhu(Khani-4)Laghu-Loose-Misc-2021-2526 dated 19.07.2021 & this office letter Udyog (Bhu)Laghu-UNA-Leases- dated 24.05.2021

Sir,

During recent visit of the undersigned & field staff to monitor the mining activities in various mining lease areas & obtaining the coordinates of lease boundary for geo-fencing, it was observed that the boundary pillars raised by you on the spot to decipher the boundary limits of the mining lease area granted in your favor for extraction of minor minerals are insufficient/ have been removed or badly damaged. In the absence of boundary pillars, it was not possible to exactly delineate the exact boundary of mining lease area on the spot.

Whereas, Part III, Clause 6 of Mining Lease Deed Agreement executed in between you and competent authority which reads as under:

“To erect and maintain boundary pillars etc.- The lessee shall, at his own expense, erect and all times maintain and keep in good repairs boundary marks and pillars according to the plan annexed to the lease.” **The matter of absence of boundary pillars is viewed by Govt seriously.**

Undersigned has been directed to issue the necessary instructions to all the mining lease holders to raise/erect the proper boundary pillars as per the demarcation report from competent authority in granted mining lease area and submit the certificate to this effect from competent revenue authority in the office of the undersigned within a week from receipt of this letter.

Any lapse in instructions will be viewed seriously & action shall be initiated against the lease holder including recommendation of suspension /termination of mining lease. This is for your information & necessary compliance please.

O/C Yours faithfully,
(Neeraj Ram)
Mining Officer Una,
Mobile 9816519502
moneeraj79@gmail.com

Endst. No.: As above dated 26.07..2021

Copy to:

1. The Worthy Director of Industries w.r.t his memo dated 19.07.2021 for information please.
2. The Deputy Commissioner, Una, District Una H.P for information please.
3. The Superintendent of Police, Una, District Una H.P for information please
4. The State Geologist Himachal Pradesh Shimla-I for information please.
5. The SDM Haroli, Una, Amb, Gagraet District Una H.P for information please.
6. The SDPO, Haroli, Una, Amb District Una H.P for information please.
7. The Mining Checkpost Mehatpur, Bathri, Pandoga, Pollian & Gagraet District Una H.P for information & necessary action please.

Attached to be true copy O/C

[Signature]

(Neeraj Ram)
Mining Officer Una, HP

Asst. Geologist
Geological Wing,
Deptt. of Industries,
Shimla (H.P.)

No.: Udyog(Bhu)-Laghu-UNA -Leases 1982-2047
Office of the Mining Officer,Una
Distt. Una (H.P.)
Dated 13.09.2021 Una

To

All lease holders

Subject: Regarding compliance of orders dated 30.07.2021 by Hon'ble National Green Tribunal in OA 57/2021 titled Amandeep Vs State of Himachal Pradesh .
Reference : This office letter No Udyog(Bhu)-Laghu-UNA -Leases-1713-1784 dated 6.08.2021

Sir,

Please refer to this office letter Udyog(Bhu)-Laghu-UNA -Leases-1713-1784 dated 6.08.2021 on the subject cited above, It is informed that Hon'ble NGT has issued directions in its orders dated 30.07.2021 & 13.08.2021 in case of OA 57/2021 titled Amandeep Vs State of Himachal Pradesh ,as

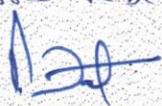
Point No 2:- Since no boundary marks/pillars for demarcation of the mining areas have been found by the Committee at the mining lease sites therefore, the department of Mining/Geology shall mark boundary wall/pillars around each mining site in Som Bhadra river maintaining only one entry and exit gate within 01 month.

Point 8:- .For transporting of minor mineral material from mining area, only one or two roads may be fixed and notified by department of Mining and all the mined materials should be transported only through these roads. There shall be total restriction on the movement of trucks carrying/transporting minor minerals/sand on the other non notified.

Point 10:- All the mining lease holders shall provide High frequency GPS on the vehicles deployed for transportation of mined material so that their movement can be tracked and can be monitored by the Department of Mining and Police and prompt action may be taken against the illegal mining operator.

Point 12:-In no case, mining of minor minerals/sand may be allowed in night hours.

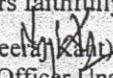
Point 19:-The mining lease holder shall ensure that vehicles used for transportation of sand/mined material are to be permitted only with of fitness and PUC Certificates and he shall ensure that the road may not be damaged due to transportation of the mined material and transport of minerals will be as per IRC Guidelines with respect to complying with traffic congestion and density. The compliance in this regard may be checked by department of Mining.

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Asstt. Geologist
Geological Wing,
Deptt. of Industries,
Shimla (H.P.)

Point 20:-

- i) No river/stream bed mining may be allowed within 75 meter from the periphery of soil conservation works, nursery plantations, check dams or within the distance as recommended by the Sub-Divisional Committee whichever is more.
- ii) No river/stream bed mining may be allowed within 1/ 10th of its span or 5 meters from the banks or as specified by the Sub-Divisional Level Committee, whichever is more.
- iii) No river/stream bed mining may be allowed within 200 meters upstream and downstream of water supply scheme or as specified by the Committee, whichever is more.
- iv) No river/stream bed mining may be allowed within 200 meters upstream and 200 to 500 meters downstream of bridges depending upon the site specific conditions.:
- v) No digging for more than 1 meter shall be allowed in river/stream beds.
- vi) No blasting shall be allowed in river/stream beds."

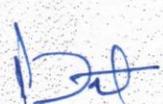
You are once again directed to comply the directions in letter & spirit. and submit the demarcation report of mining lease area and raise the boundary pillars , details of vehicles enabled with GPS , PUC certificates etc and other directions contained in orders .Any lapse in instructions will be viewed seriously & action shall be initiated against the lease holder including recommendation of suspension /termination of mining lease. This is for your information & necessary compliance please.

Yours faithfully,
(Neeraj Khat) 
Mining Officer Una,
Mobile 9816519502
moneeraj79@gmail.com

Endst. No.: No.: Udyog(Bhu)-Laghu-UNA -Leases 1982-2017 dated 13.09.2021
Copy to:

1. The Worthy Director of Industries for information please.
2. The State Geologist Himachal Pradesh Shimla-I for information please.
3. The Deputy Commissioner, Una ,District Una H.P for information please.
4. The Superintendent of Police ,Una ,District Una H.P wrt meeting held by him on dated 05.08.2021 & 16.08.2021 for information please
5. The SDM Haroli ,Una ,Amb ,Gagret District Una H.P for information please.
6. The SDPO ,Haroli ,Una ,Amb District Una H.P for information please.
7. The Mining Inspector Una , AMI Una & all the mining Guards in respective jurisdiction to ensure strict compliance of the instructions and will ensure proper boundary pillars in mining leases & other instruction mentioned above please.

Accepted to be true copy


Asstt. Geologist
Geological Wing,
Deptt. of Industries,
Shimla (H.P.)

(Neeraj Khat) 
Mining Officer Una,
Mobile 9816519502
moneeraj79@gmail.com

Himachal Pradesh
Public Works Department

No.PWU//CB/WA/Mining/2020-21

9005-11 Dated:- 21-9-2021

To

1. The Assistant Engineer,
Una Sub-Division No. I HPPWD,
Una.
2. The Assistant Engineer,
Una Sub-Division No. II HPPWD,
Mehatpur at Dehlan.
3. The Assistant Engineer,
T/Wala Sub-Division,
HPPWD, Haroli.



Subject: - Regarding meeting .

Reference :- Mining Officer, Una letter No. 1892 dated 28.08.2021

The meeting of the committee in order dated 30.07.2021 of Hon'ble N.G.T. on OA No. 57/2021 was held on 14.09.2021 in which the worthy Deputy Commissioner Una has directed to check illegal mining on rivers and exclusively near bridges where no mining activity upto 200 meter upstream and down stream side will be allowed.,If any one found in mining activity, the Incharge concerned of that road will be held responsible. While noticing any illegal activity, the Incharge must inform to the Mining Department as well as nearest Police Station for necessary action.

During the meeting, the Chairman has directed to provide the loading capacity of the roads for mining material carriage so that necessary check may be kept. Attached please find herewith copy of IRC: 3-1983 Code for maximum permissible gross weight and maximum Axle weight of transport vehicles for displaying boards on roads (both side) along Swan river so the people/drivers may follow necessary directions and discourage and overloading of vehicles for the safety of roads.

Hence you are directed to strictly adhere Govt. instructions and display necessary boards on the roads (both side) of Swan river from where mining material is carried.

Attached to be true copy

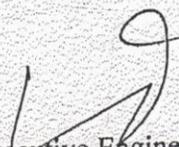
Asst. Geologist
Geological Wing,
Dept. of Industries,
Shimla (H.P.)

Executive Engineer
Una Division HP,PWD
Una

Copy forwarded to the following alongwith a copy of IRC:3-1983 guidelines for information and necessary action please.:-

1. The Deputy Commissioner, Una Distt. Una .
2. The Additioanl Deputy Commissioner, Una.
3. The Superintendent of Police, Una,
- ✓ 4. The Mining Officer, Una.

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Executive Engineer
Una Division HP,PWD
Una


Asst. Geologist
Geological Wing,
Dept. of Industries,
Shimla (H.P.)



IRC: 3-1983

3.12 Truck-Tractor

A motor vehicle designed for drawing other vehicles, but not for a load other than part of the weight of the vehicle and load drawn.

3.13. Truck-Trailer Combination

A truck or a tractive unit with a trailer.

3.14. Width Overall

The total outside transverse dimension of a vehicle including any load or load holding devices thereon, but excluding approved safety devices and tyre-bulge due to load.

4. NOTATIONS FOR VEHICLE TYPES

The Figure shows the outline of the vehicle types covered by this Standard. The first digit indicates the number of axles of the truck or truck-tractor. The letter "S" indicates a semi-trailer and the letter immediately following an "S" indicates the number of axles on the semi-trailer. Any digit other than the first in a combination, when not preceded by "S" indicates a trailer and the

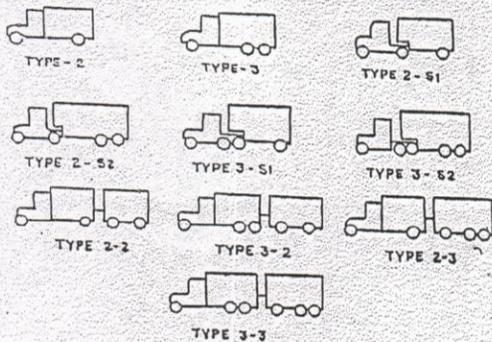


Fig. Vehicle Types

Asst. Geologist
Geological Wing,
Dept. of Industries,
Shimla (H.P.)

IRC: 3-1983

number of its axles. For instance, a 2-S2 combination is a two-axle truck-tractor with a tandem-axle semi-trailer. Combination 2-2 is a two-axle truck with a two-axle trailer.

5. DIMENSIONS OF ROAD DESIGN VEHICLES

5.1. Width

No vehicle shall have a width exceeding 2.5 m.

5.2. Height

No vehicle other than a double-decker bus shall have a height exceeding 3.8 m for normal application and 4.2 m when carrying ISO series 1 freight containers. Double-decker buses may, however, have a height not exceeding 4.75 m.

5.3. Length

5.3.1. The maximum overall length of a single unit truck, exclusive of front and rear bumpers, having two or more axles, shall be 11 m.

5.3.2. The maximum overall length of a single unit bus, exclusive of front and rear bumpers, having two or more axles shall be 12 m.

5.3.3. The maximum overall length of a truck-tractor semi-trailer combination, exclusive of front and rear bumpers, shall be 16 m.

5.3.4. The maximum overall length of a truck-trailer combination, exclusive of front and rear bumpers, shall be 18 m.

5.3.5. No combination of vehicles shall comprise more than two vehicles.

6. MAXIMUM PERMISSIBLE WEIGHTS

6.1. Single Axle Weight

The total gross weight imposed on the highway by a single axle fitted with dual wheels shall not exceed 10.2 tonnes. In the case of axles with single wheels, the axle weight shall not exceed 6 tonnes.

6.2. Tandem Axle Weight

The total gross weight imposed on the highway by two axles in tandem articulated from a common attachment to the vehicle or

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IRC: 3-1983

individually attached to the vehicles and spaced not less than 1.2 m but not more than 2.5 m apart, shall not exceed 18 tonnes.

6.3. Maximum Permissible Gross Weight

The maximum permissible gross weight for a given vehicle or vehicle combination would be equal to the sum of the individual single axle and tandem axle weights indicated above. For typical vehicles, maximum permissible gross weights are given in the Table.

TABLE: MAXIMUM PERMISSIBLE GROSS WEIGHTS AND MAXIMUM AXLE WEIGHTS OF TRANSPORT VEHICLES

Vehicle type	Maximum gross weight (tonnes)	Maximum axle weight (tonnes)			
		Truck/Tractor		Trailer	
		FAW	RAW	FAW	RAW
Type 2 (Both axles single tyre)	12	6	6		
Type 2 (FA-Single tyre RA-Dual tyre)	16.2	6	10.2		
Type 3	24	6	18 (TA)		
Type 2-S1	26.4	6	10.2		10.2
Type 2-S2	34.2	6	10.2		18 (TA)
Type 3-S1	34.2	6	18 (TA)		10.2
Type 3-S2	42	6	18 (TA)		18 (TA)
Type 2-2	36.6	6	10.2	10.2	10.2
Type 3-2	44.4	6	18 (TA)	10.2	10.2
Type 2-3	44.4	6	10.2	10.2	18 (TA)
Type 3-3	52.2	6	18 (TA)	10.2	18 (TA)

FA — Front Axle
 RA — Rear Axle
 FAW — Weight on Front Axle
 RAW — Weight on Rear Axle
 TA — Tandem axle fitted with 8 tyres.

IRC: 3-1983

30. T.K. Natarajan Deputy Director and Head, Soil Mechanics Division, Central Road Research Institute
31. A.C. Padhi Chairman, Orissa Public Service Commission
32. Satish Prasad Manager, Indian Oil, AI-103, Safdarjung Enclave, New Delhi
33. Y.R. Phull Head, Rigid Pavements Division, Central Road Research Institute
34. Maj. Gen. J.M. Rai Director General Border Roads
35. Brig. L.V. Ramakrishna Director of Utilities, E-In-C's Branch, Army Headquarters
36. G. Raman Director (Civil Engineering), Indian Standards Institution, New Delhi
37. Rajjadar Singh Chief Engineer, Jammu P.W.D., B & R
38. A.R. Rao Chairman, Bhubaneswar Regional Improvement Trust
39. T.S. Reddy Project Co-ordinator, Central Road Research Institute
40. Prof. N. Ranganathao Head, Traffic and Transportation Planning, School of Planning & Architecture
41. Dr. O.S. Saghal Principal, Punjab Engineering College, Chandigarh
42. C.D. Thalte Director, Gujarat Engineering Research Institute
43. N. Sen Chief Engineer (Retd.) 12-A, Chittaranjan Park, New Delhi
44. R.P. Sikka Chief Engineer (Roads), Ministry of Shipping & Transport
45. L. Shivalingafah Chairman-cum-Managing Director, Karnataka State Construction Corporation
46. J.S. Sodhi Director, Quality Control, Punjab P.W.D. Chandigarh
47. Dr. N.S. Sriajvasan Executive Director, National Transportation Planning & Research Centre, Trivandrum
48. O.M. Sbonthu Chief Engineer, Kashmir, P.W.D. B & R
49. Prof. C.G. Swaminathan Director, Central Road Research Institute
50. B.T. Uawalla Chief Engineer (Retd.) 15/9, Rustom Baug, Sant Savta Marg, Byculla, Bombay-400 027
51. M.G. Uppal Engineer-in-Chief, Haryana P.W.D. B & R
52. M.C. Yakil Superintending Engineer, H.P. P.W.D.
53. The Director Highways Research Station, Madras (S.A. Lathief)

6

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Asst. Geologist
 Geological Wing,
 Deptt. of Industries,
 Shimla (H.P.)